



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Sep/202223/8

DATED: 23/09/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Sep/202223/8 dated 23/09/2022 of Norms Committee - III for the year 2022-23 was held on 23/09/2022 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR,Technical Authority	Technical Consultant,DGFT
3	DINESHNARAIN MATHUR,Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00286523AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	2 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	PORUS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00154955AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	3 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00231955AM22
RA File Number	039404000667 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	4 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00286550AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	5 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00233239AM22
RA File Number	092404000478 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	6 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00286873AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	7 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00158260AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	8 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00227958AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	9 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	COVALENT LABORATORIES PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00234849AM22
RA File Number	092404000480 AM21
Licence No and Date	0911000006/null

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **1/82-ALC4/2019 dated 03.06.2019** against advance authorization No. **0910067262 dated 12.03.2019**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
Cefdinir	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.263 kg
		2	Triphenyl Phosphine	1.234 kg
		3	ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.397 kg
		4	Methylene Chloride	14.87 kg
		5	Tetra Hydro Furan	2.06 kg
		6	Methanol	4.12 kg
		7	Activated Carbon	0.055 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	10 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	SMILAX LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00302517AM22
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	11 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	VENUS REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00172251AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	12 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DELTA FINOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00235354AM22
RA File Number	039404000658 AM21
Licence No and Date	NA
Norms Committee Decision: The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	13 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00272693AM22
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	14 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001497AM23
RA File Number	039504000262 AM13
Licence No and Date	0310705888/22/08/2012
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information / documents from the firm: i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis. iii. Complete technical details as per Annexure to Appendix 4E for chemical products. iv. Stoichiometric balance between import and export on molar basis. v. Details of indigenous input with quantity. vi Production / Consumption data for the year 2012-13 duly certified by Central Excise.	

Case No.	15 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00000083AM23
RA File Number	342404000102 AM15
Licence No and Date	3410040406/28/07/2014
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	16 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DAFFODIL PHARMACHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001402AM23
RA File Number	082404000449 AM15
Licence No and Date	0810134978/31/03/2015
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information / documents from the firm: COA of import item from foreign supplier.	

Case No.	17 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	PAYAL POLYPLAST PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	018205001512AM16			
RA File Number	052404000418 AM16			
Licence No and Date	0510396612/14/12/2015			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 10/82-ALC4/2018 dated 16.10.2018 against advance authorization No. 0510406058 dated 06.04.2018 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

		2	2 Ethyl Hexanol	0.680 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	18 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00400043AM22
RA File Number	022404000109 AM18
Licence No and Date	0210207904/24/10/2017

Norms Committee Decision:

The Committee considered the request of firm for review of norms and as per GST Certificate furnished by the firm for the year 2018-19, 2019-20 and 2020-21, it was decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Papaverine Hydrochloride BP/Ph.Eur/USP/JP	1 kg	1	Papaverine Crude Content 95%	1.158 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	19 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00401016AM22
RA File Number	022404000108 AM18
Licence No and Date	0210207903/24/10/2017

Norms Committee Decision:

The Committee considered the request of firm for review of norms and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Aug/202223/6 dated 09.09.2022** against advance authorization No. **0210208260 dated 07.03.2018**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	20 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001502AM23
RA File Number	342404000341 AM18
Licence No and Date	3410043908/22/02/2018

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. **7/AM21 dated 24.12.2020** against advance authorization No. **3410043505 dated 27.09.2017**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Songnox 5650/ 4- (4,6-Bis(octylthio)-1,3,5-triazin-2-yl) amino)-2,6-di-tert-butylphenol)	1 kg	1	2,6 Di-Ter-Butyl-Phenol / 2, 6 -DTBP	0.404 kg
		2	Methyl Isobutyl Ketone (MIBK)	0.25 kg
		3	Octanthiol / N-Octyl Mercaptan	0.522 kg
		4	Cyanuric Chloride	0.347 kg

RA concerned may take further necessary action as per above decision of NC

Case No.	21 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved

Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED																						
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022																						
HQ File Number	HQRNORM REVIW00001501AM23																						
RA File Number	342404000294 AM19																						
Licence No and Date	3410044750/12/12/2018																						
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. 7/AM21 dated 24.12.2020 against advance authorization No. 3410043505 dated 27.09.2017, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="4">Songnox 5650/ 4- (4,6-Bis(octylthio)-1,3,5-triazin-2-yl) amino)-2,6-di-tert-butylphenol)</td> <td rowspan="4">1 kg</td> <td>1</td> <td>2,6 Di-Ter-Butyl-Phenol / 2, 6 -DTBP</td> <td>0.404 kg</td> </tr> <tr> <td>2</td> <td>Methyl Isobutyl Ketone (MIBK)</td> <td>0.25 kg</td> </tr> <tr> <td>3</td> <td>Octanthiol / N-Octyl Mercaptan</td> <td>0.522 kg</td> </tr> <tr> <td>4</td> <td>Cyanuric Chloride</td> <td>0.347 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Songnox 5650/ 4- (4,6-Bis(octylthio)-1,3,5-triazin-2-yl) amino)-2,6-di-tert-butylphenol)	1 kg	1	2,6 Di-Ter-Butyl-Phenol / 2, 6 -DTBP	0.404 kg	2	Methyl Isobutyl Ketone (MIBK)	0.25 kg	3	Octanthiol / N-Octyl Mercaptan	0.522 kg	4	Cyanuric Chloride	0.347 kg
Export product	Qty.	Sl. No.	Import items	Qty.																			
Songnox 5650/ 4- (4,6-Bis(octylthio)-1,3,5-triazin-2-yl) amino)-2,6-di-tert-butylphenol)	1 kg	1	2,6 Di-Ter-Butyl-Phenol / 2, 6 -DTBP	0.404 kg																			
		2	Methyl Isobutyl Ketone (MIBK)	0.25 kg																			
		3	Octanthiol / N-Octyl Mercaptan	0.522 kg																			
		4	Cyanuric Chloride	0.347 kg																			
RA concerned may take further necessary action as per above decision of NC.																							

Case No.	22 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00400103AM22
RA File Number	022404000174 AM19
Licence No and Date	0210209011/26/02/2019
Norms Committee Decision: T The Committee considered the request of firm for review of norms and as per GST Certificate furnished by the firm for the year 2018-19, 2019-20 and 2020-21, it was decided to revise adhoc norms as under:	

Export product	Qty.	Sl. No.	Import items	Qty.
Papaverine Hydrochloride BP/Ph.Eur/USP/JP	1 kg	1	Papaverine Crude Content 95%	1.158 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	23 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	HEMA DYECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001544AM23
RA File Number	039404001141 AM19
Licence No and Date	0310828400/16/04/2019
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm: i. Complete chemical reactions with molecular weight and structural formula. ii Stoichiometric balance between import and export on molar basis.	

Case No.	24 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	SYNNAT PHARMA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM REVIW00399967AM22			
RA File Number	022404000009 AM20			
Licence No and Date	0210209153/08/05/2019			
Norms Committee Decision:				
The Committee considered the request of firm for review of norms and as per GST Certificate furnished by the firm for the year 2018-19, 2019-20 and 2020-21, it was decided to revise adhoc norms as under:				
Export product	Qty.	Sl. No.	Import items	Qty.
Papaverine Hydrochloride BP/Ph.Eur/USP/JP	1 kg	1	Papaverine Crude Content 95%	1.158 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	25 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	TIDE INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001539AM23
RA File Number	342404000083 AM20
Licence No and Date	3410045200/10/06/2019

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm:

i. Production / Consumption data for the year 2019-20 duly certified by GST.

ii Commercial Value of Low Boiler & High Boiler obtained during process.

Case No.	26 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	TITAN LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205000340AM20
RA File Number	039504000318 AM20
Licence No and Date	0310830043/03/07/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DILTIAZEM HCL SUSTAIN	2899 kg	1	DILTIAZEM HYDROCHLORIDE	1304.65 kg

RELEASE PELLETS 45 % W/W		2	EUDRAGIT L30 D55	Not to be imported as per firm's reply dated 14.06.2022
		3	EUDRAGIT RS 100	
		4	EUDRAGIT RL 100	

RA concerned may take further necessary action as per above decision of NC

Case No.	27 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	BHARAT SERUMS AND VACCINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205000446AM20
RA File Number	039404000313 AM20
Licence No and Date	0310830591/25/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jun202223/5 dated 08.07.2022 against advance authorization No. 0310839355 dated 05.11.2020, it was decided to ratify adhoc norms for import of 56.51 kg Human Normal Immunoglobulin Bulk for manufacturing of 10,000 vials of GAMMA IV 5 MG. RA concerned may take further necessary action as per above decision of NC.	

Case No.	28 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205000490AM20
RA File Number	318304000051 AM20
Licence No and Date	3110067490/02/08/2019
Norms Committee Decision: The Committee considered the case as per agenda and based on GST data, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
DNOVO BP818 (Tetra Methyl Bisphenol F)	1 kg	1	OCP 50 (O-Cresol and Phenol)	0.23136 kg
		2	Methanol	Not allowed
		3	Catalyst (Oxylic Acid)	0.004 kg
		4	Paraformaldehyde	0.14090 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	29 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205000528AM20
RA File Number	522104000085 AM20
Licence No and Date	5210043146/14/08/2019
Norms Committee Decision:	
The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	30 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205000529AM20
RA File Number	522104000086 AM20
Licence No and Date	5210043147/14/08/2019
Norms Committee Decision:	
The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	31 / NC/3/MEET/Sep/202223/8
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Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205000530AM20
RA File Number	522104000061 AM20
Licence No and Date	5210043148/14/08/2019
Norms Committee Decision:	
The firm has furnished its reply on DGFT Portal. Deferred for comments of TE	

Case No.	32 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	018205000689AM20			
RA File Number	318304000087 AM20			
Licence No and Date	3110067548/30/09/2019			
Norms Committee Decision:				
The Committee considered the case as per agenda and based on GST data, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
DNOVO BP838 (Tetramethyl Bisphenol A)	1 kg	1	OCP 50 (O-Cresol and Phenol)	0.8258 kg
		2	Methanol	1.48 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	33 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205000909AM20

RA File Number	522404000044 AM20
Licence No and Date	5210043258/12/12/2019
Norms Committee Decision:	
The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	34 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	DIPS BIOSCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00351717AM22
RA File Number	039404000788 AM20
Licence No and Date	0310833754/27/12/2019
Norms Committee Decision:	
The Committee considered the request of firm for fixation of adhoc norms and it was observed that the firm still has not furnished copy of Master Batch Formula for each export product.	
Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	35 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	MENTHA AND ALLIED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205000947AM20
RA File Number	052404000601 AM20
Licence No and Date	0510413159/01/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case alongwith following documents / information:	
i. Details of import and export are vague in nature. Please clarify. ii COA of import only indicating Aldehyde content. Please furnish complete COA of import item.	

Case No.	36 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001022AM20
RA File Number	052404000669 AM20
Licence No and Date	0510413373/17/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that inspite of two deficiency letters; the information given by the firm is incomplete. The yields now given are low and do not match with reaction-sequencing. Technical specification of main raw materials also not given. Hence, the Committee decided to call firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	37 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00404233AM22
RA File Number	039404000908 AM20
Licence No and Date	0310834502/28/01/2020
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was observed that the description of Export Product mentioned in the subject Advance Authorization is different from the description provide in DML. Hence, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	38 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001130AM20
RA File Number	522404000068 AM20
Licence No and Date	5210043358/06/03/2020
Norms Committee Decision: The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	39 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred

Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001136AM20
RA File Number	052404000749 AM20
Licence No and Date	0510413850/12/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that inspite of two deficiency letters; the information given by the firm is incomplete. The yields now given are low and do not match with reaction-sequencing. Technical specification of main raw materials also not given. Hence, the Committee decided to call firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	40 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00405090AM22
RA File Number	039404000003 AM21
Licence No and Date	0310835903/25/04/2020
Norms Committee Decision: The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	41 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00405134AM22
RA File Number	039404000005 AM21
Licence No and Date	0310835906/25/04/2020
Norms Committee Decision: The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	42 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	KUMAR ORGANIC PRODUCTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00000645AM23

RA File Number	072404000030 AM21
Licence No and Date	0710116410/01/05/2020
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information / documents from the firm: i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis. iii. Complete technical details as per Annexure to Appendix 4E for chemical products. iv. Stoichiometric balance between import and export on molar basis. v. Details of indigenous input with quantity.	

Case No.	43 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001363AM21
RA File Number	522404000004 AM21
Licence No and Date	5210043426/08/06/2020
Norms Committee Decision: The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	44 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001365AM21
RA File Number	522404000003 AM21
Licence No and Date	5210043427/09/06/2020
Norms Committee Decision: The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	45 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022

HQ File Number	018205001386AM21
RA File Number	522404000017 AM21
Licence No and Date	5210043441/16/06/2020
Norms Committee Decision:	
The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	46 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001405AM21
RA File Number	522404000016 AM21
Licence No and Date	5210043443/19/06/2020
Norms Committee Decision:	
The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	47 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001504AM23
RA File Number	342404000064 AM21
Licence No and Date	3410046174/23/06/2020
Norms Committee Decision:	
The Committee considered the request of firm for fixation of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. 7/AM21 dated 24.12.2020 against advance authorization No. 3410043505 dated 27.09.2017, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	
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butylphenol)		3	Octanthiol / N-Octyl Mercaptan	0.522 kg
		4	Cyanuric Chloride	0.347 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	48 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001409AM21
RA File Number	522404000018 AM21
Licence No and Date	5210043446/23/06/2020
Norms Committee Decision:	
: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Complete calculation for the requirement of raw material (both imported and indigenous). ii. Chemical reaction with molecular weight and yield percentage. iii. It has been observed from process flow diagram that there is only condensation of import items for making export item and both import and export items appear to be same therefore to give COA report of import and export items. iv. Production of export item vis-à-vis Consumption of all the raw materials (both imported and indigenous)) for last three years duly certified by GST / CA.	

Case No.	49 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	CONCORD BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001614AM21
RA File Number	082404000395 AM20
Licence No and Date	0810148478/03/09/2020
Norms Committee Decision:	
The Committee considered the reply received from the firm and it was observed that the reply furnished by the firm was not proper. Hence, it was decided to call the firm for Personal Hearing before Norms Committee alongwith following documents / information:	

i. Production / Consumption data duly certified by Central Taxes & GST Authorities for the specific Export Quantities as approved by FDA, Gujarat.

Case No.	50 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001756AM21
RA File Number	039404000825 AM20
Licence No and Date	0310838959/16/10/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	51 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001858AM21
RA File Number	039404000644 AM21
Licence No and Date	0310839600/19/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the Export and Import Item description is confusing and have no relevance with process details and material balance given by the firm. Hence, it was decided reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	52 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001869AM21
RA File Number	052404000441 AM21
Licence No and	0510415972/24/11/2020

Date	
Norms Committee Decision:	
The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	53 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	018205001864AM21
RA File Number	039404000659 AM21
Licence No and Date	0310839748/26/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	54 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	MALWA OXYGEN & INDUSTRIAL GASES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00235076AM22			
RA File Number	562404000035 AM21			
Licence No and Date	5610006002/27/11/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 8/AM20 dated 20.09.2019 against advance authorization No. 5610004949 dated 12.07.2016 , 5610005103 dated 22.03.2017 , 5610005123 dated 24.04.2017 , 5610005139 dated 18.05.2017 , 5610005253 dated 26.10.2017 , 5610005252 dated 26.10.2017 , and 5610005395 dated 08.05.2018 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No	Import items	Qty.
BIS(4-FLUOROPHENYL)	1 kg	1	FLUOROBENZOYL (4-) CHLORIDE	1.00 kg

KETONE OR 4,4 DIFLUOROBENZOPHENONE		2	FLUOROBENZENE	1.10 kg
		3	METHYLE ALCOHOL	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	55 / NC/3/MEET/Sep/202223/8				
Case Status	Case Approved				
Party Name	SYNNAT PHARMA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022				
HQ File Number	HQRNORM REVIW00400260AM22				
RA File Number	02AA04006385 AM21				
Licence No and Date	0211000088/24/12/2020				
Norms Committee Decision:					
The Committee considered the request of firm for review of norms and as per GST Certificate furnished by the firm for the year 2018-19, 2019-20 and 2020-21, it was decided to revise adhoc norms as under:					
Export product		Qty.	Sl. No.	Import items	Qty.
PAPAVERINE HYDROCHLORIDE BP/PH EUR/USP/JP		1 kg	1	PAPAVERINE CRUDE CONTENT 95 PERCENT	1.158 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	56 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00103707AM21
RA File Number	05AA04039234 AM21
Licence No and Date	0511001736/15/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee alongwith sample of Export Product and import items with complete specification	

Case No.	57 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	GLOBE CHEMIE
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00116704AM21
RA File Number	31AA04006841 AM21
Licence No and Date	3111000253/30/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	58 / NC/3/MEET/Sep/202223/8				
Case Status	Case Approved				
Party Name	PIRAMAL PHARMA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022				
HQ File Number	HQRNORM APPLY 00117698AM21				
RA File Number	03AA04033579 AM21				
Licence No and Date	0311002962/31/03/2021				
Norms Committee Decision:					
Shri Devesh Desai, Associate Vice President, Shri Sunil Kumar Jain, General Manager – Production and Shri Prashant Khilare, Manager Commercial; attended the Personal Hearing and explained their case. The Committee after deliberations decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	Atorvastatin Calcium Tablets USP 10mg (Pack Size 90 tabs)((Net wt. of Import Sr. No. 1 is 1454.24kgs, Sr. No. 2 is 8054.6kg, Sr. No. 3 is 2287.27kg, Sr. No. 4 is 1466227 Nos., Sr. No. 8 is 1466227 Nos., Sr. No. 12 is 1466227 Nos))	1 Number Tablet	1	Atorvastatin Calcium Propylene Glycol Solvate USP	11.415 mg
			2	Microcrystalline Cellulose (MCC) NF (Avicel PH 102)	64.578 mg
			3	Calcium Acetate	18.049 mg
			4	Plastic Bottles 75CC white HDPE Round 38mm	Relevant as per packing policy

			5	CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP38MM-400 Blue CR)	Relevant as per packing policy
			6	Strippax Sorbent 50 C & 50 SG 2gm (Silica Gel Dessicants)	Relevant as per packing policy
2	Atorvastatin Calcium Tablets USP 10mg (Pack Size 1000 tabs)((Net wt. of Import Sr. No. 1 is 1869.86kgs, Sr. No. 2 is 10355.89kg, Sr. No. 3 is 2940.77kg, Sr. No. 5 is 169663 Nos., Sr. No. 9 is 169663 Nos., Sr. No. 12 is 169663 Nos))	1 Number Tablet	1	Atorvastatin Calcium Propylene Glycol Solvate USP	11.415 mg
			2	Microcrystalline Cellulose (MCC) NF (Avicel PH 102)	64.578 mg
			3	Calcium Acetate	18.049 mg
			4	250cc Rnd White 53/400 Hdpe Sclair 58a (Plastic Bottles 250CC white HDPE Round 38mm)	Relevant as per packing policy
			5	Blue 53mm Pp Cap Lp-E & Triseal F217hy (Plastics Caps/Closures PP53MM-400 Blue PP)	Relevant as per packing policy
			6	Strippax Sorbent 50 C & 50 SG 2gm (Silica Gel Dessicants)	Relevant as per packing policy
3	Atorvastatin Calcium Tablets USP 20mg (Pack Size 90 tabs)((Net wt. of Import Sr. No. 1 is 301.17kgs, Sr. No. 2 is 1673.87kg, Sr. No. 3 is 475.07kg, Sr. No. 4 is 151815 Nos., Sr. No. 8 is 151815 Nos., Sr. No. 12 is 151815 Nos))	1 Number Tablet	1	Atorvastatin Calcium Propylene Glycol Solvate USP	22.830 mg
			2	Microcrystalline Cellulose (MCC) NF (Avicel PH 102)	129.427 mg
			3	Calcium Acetate	36.090 mg
			4	Plastic Bottles 75CC white HDPE Round 38mm	Relevant as per packing policy
			5	CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP38MM-400 Blue CR)	Relevant as per packing policy
			6	Strippax Sorbent 50 C & 50 SG 2gm (Silica Gel Dessicants)	Relevant as per packing policy

4	Atorvastatin Calcium Tablets USP 40mg (Pack Size 90 tabs)((Net wt. of Import Sr. No. 1 is 8102.73kgs, Sr. No. 2 is 44878.92kg, Sr. No. 3 is 12744.09kg, Sr. No. 4 is 2042244 Nos., Sr. No. 8 is 2042244 Nos., Sr. No. 12 is 2042244 Nos))	1 Number Tablet	1	Atorvastatin Calcium Propylene Glycol Solvate USP	45.595 mg
			2	Microcrystalline Cellulose (MCC) NF (Avicel PH 102)	258.08 mg
			3	Calcium Acetate	71.963 mg
			4	Plastic Bottles 75CC white HDPE Round 38mm	Relevant as per packing policy
			5	CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP 38MM-400 Blue CR)	Relevant as per packing policy
			6	Strippax Sorbent 50 C & 50 SG 2gm (Silica Gel Dessicants)	Relevant as per packing policy
5	Atorvastatin Calcium Tablets USP 80mg (Pack Size 90 tabs)((Net wt. of Import Sr. No. 1 is 3324.20kgs, Sr. No. 2 is 18500.44kg, Sr. No. 3 is 5249.65kg, Sr. No. 6 is 418922 Nos., Sr. No. 8 is 418922 Nos., Sr. No. 11 is 418922 Nos))	1 Number Tablet	1	Atorvastatin Calcium Propylene Glycol Solvate USP	91.20 mg
			2	Microcrystalline Cellulose (MCC) NF (Avicel PH 102)	518.206 mg
			3	Calcium Acetate	144.929 mg
			4	Plastic Bottles 120CC white HDPE Round 38mm	Relevant as per packing policy
			5	CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP 38MM-400 Blue CR)	Relevant as per packing policy
			6	Strippax Sorbent 50 C & 50 SG 2gm (Silica Gel Dessicants)	Relevant as per packing policy
6	Atorvastatin Calcium Tablets USP 80mg (Pack Size 1000 tabs)((Net wt. of Import Sr. No. 1 is 3843.60kgs, Sr. No. 2 is 21391.10kg, Sr. No. 3 is 6069.90kg, Sr. No. 7 is 43594 Nos., Sr. No. 10 is 43594 Nos., Sr. No. 11 is 43594 Nos))	1 Number Tablet	1	Atorvastatin Calcium Propylene Glycol Solvate USP	91.20 mg
			2	Microcrystalline Cellulose (MCC) NF (Avicel PH 102)	518.206 mg
			3	Calcium Acetate	144.929 mg

			4	1500cc Round Extrusion 89/400 Neck White (Plastic Bottles 1500CC white HDPE Round 38mm)	Relevant as per packing policy
			5	CC8940AFS837 WHITE PP551 CT 89 400SP (Plastics Caps/Closures PP 89MM-400 White Plain)	Relevant as per packing policy
			6	Strippax Sorbent 50 C & 50 SG 2gm (Silica Gel Dessicants)	Relevant as per packing policy
Note: The above norms are valid only for subject to fulfillment of following conditions: 1. Export Product being Patented Medicine, be filed with USFDA filing ANDA (A New Drug Application) of Apotex Corp, US. Agent for Apotex Inc., Candada. 2. Export to USA only. 3. Firm holding Certificate of Manufacturing Exclusivity.					
RA concerned may take further necessary action as per above decision of NC.					

Case No.	59 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00004824AM22
RA File Number	05AA04000952 AM22
Licence No and Date	0511002092/06/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that inspite of two deficiency letters; the information given by the firm is incomplete. The yields now given are low and do not match with reaction-sequencing. Technical specification of main raw materials also not given. Hence, the Committee decided to call firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	60 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00024975AM22
RA File Number	34AA04000433 AM22
Licence No and	3411000488/23/04/2021

Date					
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Phenol	2218 MT	1	Cumene	1956.72 MT
1	Acetone	1353 MT	2	Cumene	1193.29 MT
RA concerned may take further necessary action as per above decision of NC.					

Case No.	61 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001514AM23
RA File Number	03AA04011100 AM22
Licence No and Date	0311003600/06/05/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	62 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00039055AM22
RA File Number	05AA04009662 AM22
Licence No and Date	0511002560/12/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that each injection is having potency of 25,000 units. However, the firm has applied for total import quantity of 900 units against export of 33,783 injections. No	

norms can be proposed in its present form.

In view of above discrepancy, it was decided to call firm for attending **Personal Hearing** before Norms Committee alongwith relevant documents to explain its case.

Case No.	63 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001551AM23
RA File Number	13AA04002353 AM22
Licence No and Date	1311000341/19/05/2021
Norms Committee Decision:	
The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm:	
i. COA of import item indicating exact purity of import item alongwith Bill of Entry indicating exact percentage of purity.	

Case No.	64 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00099246AM22			
RA File Number	03AA04000112 AM22			
Licence No and Date	0311004037/25/05/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

		2	Piperazine Anhydrous	0.390 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	65 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00099853AM22
RA File Number	03AA04006277 AM22
Licence No and Date	0311004052/25/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	66 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00100048AM22
RA File Number	03AA04010840 AM22
Licence No and Date	0311004059/25/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	67 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00100049AM22
RA File Number	03AA04014004 AM22
Licence No and Date	0311004060/25/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	68 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00100557AM22
RA File Number	03AA04029700 AM21
Licence No and Date	0311002516/27/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	69 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00104785AM22
RA File Number	039404000639 AM21
Licence No and Date	0311002735/01/06/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	70 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022

and Date				
HQ File Number	HQRNORM APPLY 00106683AM22			
RA File Number	03AA04021287 AM22			
Licence No and Date	0311004284/03/06/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	71 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00106682AM22			
RA File Number	03AA04021320 AM22			
Licence No and Date	0311004283/03/06/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg

		2	Piperazine Anhydrous	0.390 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	72 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00107444AM22
RA File Number	03AA04021339 AM22
Licence No and Date	0311004322/04/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	73 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	KALKI HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001509AM23
RA File Number	34AA04002336 AM22
Licence No and Date	3411000712/09/06/2021

Norms Committee Decision:

The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information / documents from the firm:

Complete chemistry, molecular weight and percentage yield on molar basis for each step.

Case No.	74 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00112663AM22
RA File Number	03AA04022427 AM22
Licence No and Date	0311004537/11/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	75 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00120846AM22
RA File Number	03AA04028717 AM22
Licence No and Date	0311004808/22/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	76 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00130745AM22
RA File Number	03AA04042926 AM22
Licence No and Date	0311005095/05/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	77 / NC/3/MEET/Sep/202223/8										
Case Status	Case Approved										
Party Name	TIDE INDUSTRIES										
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022										
HQ File Number	HQRNORM APPLY 00131778AM22										
RA File Number	34AA04004352 AM22										
Licence No and Date	3411000801/06/07/2021										
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 3410045200 dated 10.06.2019, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Gamma Nonalactone (Aldehyde C18)</td><td>1 kg</td><td>1</td><td>N-Hexanol</td><td>0.900 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Gamma Nonalactone (Aldehyde C18)	1 kg	1	N-Hexanol	0.900 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
Gamma Nonalactone (Aldehyde C18)	1 kg	1	N-Hexanol	0.900 kg							

Case No.	78 / NC/3/MEET/Sep/202223/8					
Case Status	Case Approved					
Party Name	SUVEN PHARMACEUTICALS LIMITED					
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022					
HQ File Number	HQRNORM APPLY 00133260AM22					
RA File Number	09AA04007209 AM22					
Licence No and Date	0911001161/07/07/2021					
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.
Export product	Qty.	Sl. No.	Import items	Qty.		

METHYL -1-[1-(Difluoromethyl)Cyclopropyl]-4-Acetamido-6-Oxopyridine-3-Carboxylate(POWDER)	1 kg	1	1 5 DIMETHYL3OXOPENTANEDIOATE	1.51 kg
		2	DIMETHYL FORMAMIDE DIMETHYL ACETAL	1.15 kg
		3	2 METHYL TETRAHYDROFURAN	1.50 kg
		4	XTALFLUOR E	1.80 kg
		5	Bis Cinnamyl Palladium II Chloride	0.06 kg
		6	4 5 Bis DIPHENYLPHOSPHINO 9 9 DIMETHYLYXANTHENE	0.076 kg
		7	METHYL TERT BUTYL ETHER	0.40 kg
		8	ACETONITRILE	0.40 kg
		9	2 2 AMINOETHYLAMINO ETHANOL	Not shown in the process

RA concerned may take further necessary action as per above decision of NC.

Case No.	79 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SUVEN PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00133263AM22
RA File Number	09AA04003483 AM22
Licence No and Date	0911001162/07/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.

3-METHYL-N-(TRIFLUOROACETYL)-L-VALINE(POWDER)	1 kg	1	L TERT LEUCINE	0.72 kg
		2	ETHYLTRIFLUOROACETATE	0.78 kg
		3	HEPTANE	3.88 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	80 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00133324AM22
RA File Number	34AA04004084 AM22
Licence No and Date	3411000813/07/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Clobetasol Propionate Cream(Clobetasol Propionate Cream USP 0.05 percentage 15 gm net content of active ingredients 75.00 gm.)	10000 Number	1	CLOBETASOL PROPIONATE MICRONIZED USP	4003.80 gram
2	Clobetasol Propionate Cream(Clobetasol Propionate Cream USP 0.05 percentage 30 gm net content of active ingredients 360.00 gm.)	24000 Number			
3	Clobetasol Propionate Cream(Clobetasol Propionate Cream USP 0.05 percentage 45 gm net content of active ingredients 652.50 gm.)	29000 Number			
4	Clobetasol Propionate Cream(Clobetasol Propionate Cream USP 0.05 percentage 60 gm net content of active ingredients 960 gm.)	32000 Number			
5	Clobetasol Propionate Topical Solution(Clobetasol Propionate Topical Solution USP 0.05 percentage 25ml net content of active	4000 Number			

	ingredients 50 gm.)				
6	Clobetasol Propionate Topical Solution(Clobetasol Propionate Topical Solution USP 0.05 percentage 50 ml net content of active ingredients 150.00 gm.)	6000 Number			
7	Clobetasol Propionate Topical Shampoo(Clobetasol Propionate Shampoo, 0.05 percentage 118 ml net content of active ingredients 1250.80 gm.)	21200 Number			
8	Clobetasol Propionate Spray(Clobetasol Propionate Spray, 0.05 percentage 59 ml net content of active ingredients 177.00 gm.)	6000 Number			
9	Clobetasol Propionate Spray(Clobetasol Propionate Spray, 0.05 percentage 125 ml net content of active ingredients 250.00 gm.)	4000 Number			
RA concerned may take further necessary action as per above decision of NC.					

Case No.	81 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00134044AM22
RA File Number	31AA04019601 AM22
Licence No and Date	3111000445/08/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and based on GST data, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MORPHOLINE (ORGANIC CHEMICAL)	1 kg	1	DIETHYLENE GLYCOL	1.279 kg
		2	AMMONIA ANHYDROUS	0.217 kg

		3	HYDROGEN	Not allowed, as it is procured indigenously.
		4	MORPHOLINE CATALYST	Not allowed as no catalogue is available.

RA concerned may take further necessary action as per above decision of NC.

Case No.	82 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SAURAV CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00135125AM22
RA File Number	30AA04009718 AM22
Licence No and Date	3011000867/09/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	83 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	CERIGO ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00135220AM22
RA File Number	03AA04027670 AM22
Licence No and Date	0311005241/09/07/2021
Norms Committee Decision:	
: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. In second export item quantity of raw material asked for is less than calculated theoretical quantity, as per the chemistry. Please clarify it. ii. Production of export item vis-à-vis Consumption of all the raw materials (both imported and indigenous)) for last three years duly certified by GST / CA.	

Case No.	84 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved

Party Name	SAVLA CHEMICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022													
HQ File Number	HQRNORM APPLY 00135444AM22													
RA File Number	03AA04044969 AM22													
Licence No and Date	0311005248/09/07/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8 PERCENTAGE</td> <td>1 kg</td> <td>1</td> <td>MTBE (METHYL TERTIARY BUTYL ETHER) (Purity less than 99.8%)</td> <td>1.00 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8 PERCENTAGE	1 kg	1	MTBE (METHYL TERTIARY BUTYL ETHER) (Purity less than 99.8%)	1.00 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8 PERCENTAGE	1 kg	1	MTBE (METHYL TERTIARY BUTYL ETHER) (Purity less than 99.8%)	1.00 kg										

Case No.	85 / NC/3/MEET/Sep/202223/8													
Case Status	Case Approved													
Party Name	R.L.FINE CHEM PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022													
HQ File Number	HQRNORM APPLY 00136446AM22													
RA File Number	07AA04010172 AM22													
Licence No and Date	0711001451/11/07/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>ORPHENADRINE</td> <td>1 kg</td> <td>1</td> <td>ORTHO CHLORO TOLUENE</td> <td>0.64 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	ORPHENADRINE	1 kg	1	ORTHO CHLORO TOLUENE	0.64 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
ORPHENADRINE	1 kg	1	ORTHO CHLORO TOLUENE	0.64 kg										

CITRATE(BP/EP/USP)		2	TETRA HYDRO FURAN	0.43 kg
		3	TOLUENE	1.06 kg
		4	ACETONE	Not shown in the process
		5	METHANOL	

RA concerned may take further necessary action as per above decision of NC.

Case No.	86 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00136846AM22
RA File Number	34AA04005040 AM22
Licence No and Date	3411000829/12/07/2021
Norms Committee Decision:	
: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Copy of DML for export item.	
ii Complete chemistry, molecular weight, percentage yield on molar basis etc. as per Annexure to Appendix 4E.	

Case No.	87 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00137048AM22
RA File Number	34AA04005105 AM22
Licence No and Date	3411000838/12/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	88 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00137172AM22
RA File Number	08AA04014354 AM22
Licence No and Date	0811001969/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Copy of COA of import item from foreign supplier showing Potency of Actual Import.	

Case No.	89 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00138116AM22
RA File Number	26AA04002063 AM22
Licence No and Date	2611000198/13/07/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	90 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00138657AM22
RA File Number	03AA04047965 AM22
Licence No and Date	0311005362/14/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/May/202223/3 dated 27.05.2022 against advance authorization No. 0311005778 dated 31.07.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Brimonidine Tartrate and Timolol 2mg/ml 5mg/ml Eye Drops solution (5 ml Bottle)((Each ml Contains: Brimonidine Tartrate 2mg and Timolol Maleate equivalent to Timolol 5mg) (Each 5 ml Contains:Brimonidine Tartrate 10mg and Timolol Maleate 25 mg) - Net wt of (1) Brimonidine Tartrate 8.000 kgs (2) Timolol Maleate 20.000 kgs)	1 Number	1	Brimonidine	10.2 mg / bottle
			2	Timolol Maleate	25.50 mg / bottle
			3	Bottle	Relevant as per packing policy
			4	Cap	Relevant as per packing policy
			5	Dropper	Relevant as per packing policy
2	Brimonidine Tartrate and Timolol 2mg/ml 5mg/ml Eye Drops solution (10 ml Bottle)((Each ml Contains: Brimonidine Tartrate 2mg and Timolol Maleate equivalent to Timolol 5mg) (Each 10 ml Contains: Brimonidine Tartrate 20mg and Timolol Maleate 50 mg) - Net wt of (1) Brimonidine Tartrate 9.500 kgs (2) Timolol Maleate 23.750 kgs)	1 Number	6	Brimonidine	20.4 mg / bottle
			7	Timolol Maleate	51.00 mg / bottle
			8	Bottle	Relevant as per packing policy
			9	Cap	Relevant as per packing policy
			10	Dropper	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	91 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00143025AM22
RA File Number	07AA04016475 AM22
Licence No and Date	0711001517/20/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
MECLIZINE HYDROCHLORIDE (IP/USP/BP)	1 kg	1	3 METHYL BENZYL CHLORIDE	0.391 kg
		2	TOLUENE	Not shown in process
		3	ACETONE	1.65 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	92 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00143924AM22
RA File Number	07AA04016516 AM22
Licence No and Date	0711001521/21/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	93 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00145072AM22
RA File Number	05AA04057335 AM22
Licence No and Date	0511003777/22/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0510411726 dated 03.09.2019 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
19 NORANDROSTENEDIONE 99 PERCENT	1 kg	1	LACTONE(D) INTERMEDIATE	1.40 kg
		2	CHLOROKET,(2-(3-CHLOROPROPYL)-2,5,5-TRIMETHYL-1,3-DIOXANE INTERMEDIATE	1.30 kg
		3	Tetrahydrofuran	3.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DIAMINES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00145203AM22
RA File Number	34AA04005573 AM22
Licence No and Date	3411000885/22/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. COA report of both import and export items giving clearly percentage of it purity.
- ii. Production of export item vis-à-vis Consumption of all the raw materials (both imported and indigenous)) for last three years duly certified by GST / CA.
- iii Total sales value of By-Product per kg of export item, giving evidence and also to subtract the quantity of import item per kg of export from this value.

Case No.	95 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00145220AM22

RA File Number	34AA04004907 AM22
Licence No and Date	3411000793/22/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Production of export item vis-à-vis Consumption of all the raw materials (both imported and indigenous)) for last three years duly certified by GST / CA. ii. As per the chemical reactions both Phenol and Acetone are formed from propylene, therefore, complete calculation for requirement of Propylene for the manufacturing of Phenol, subtracting value of Acetone for import value of Propylene	

Case No.	96 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00144695AM22
RA File Number	07AA04016662 AM22
Licence No and Date	0711001530/22/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Stepwise complete and balanced chemical reactions showing molecular weight and percentage yield on molar basis. ii. Requirement and recovery of solvents at each step. iii Complete material balance.	

Case No.	97 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	MERIDIAN ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00145626AM22
RA File Number	03AA04051822 AM22
Licence No and Date	0311005561/23/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Dequalinium Chloride Oral Paint. (Dequadin Oral Paint) 25 ML Bottle.(Dequalinium Chloride Oral Paint. (Dequadin Oral Paint) 25 ML Bottle. (Each ml contains: Dequalinium Chloride 0.5 percent (net content of Input per ml=5mg, Net content per 25ml bottle=125mg Total net content=2.606kgs))	1 Number	1	Dequalinium Chloride	127.07 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	98 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00146194AM22
RA File Number	03AA04051472 AM22
Licence No and Date	0311005584/23/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jan/202122/13 dated 21.01.2022** against advance authorization No. **0910068574 dated 13.03.2020**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
Propyl Paraben	1 kg	1	Parahydroxy Benzoic Acid	0.80 kg

		2	N Propanol	0.347 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	99 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	BDR PHARMACEUTICALS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00146728AM22
RA File Number	03AA04046766 AM22
Licence No and Date	0311005598/24/07/2021
Norms Committee Decision: The firm vide e-mail dated 28.09.2022 has enclosed a copy of Surrender Letter dated 11.04.2022. In view of above e-mail of firm, the Committee decided to withdraw the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	100 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	BDR PHARMACEUTICALS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00146729AM22
RA File Number	03AA04029068 AM22
Licence No and Date	0311005599/24/07/2021
Norms Committee Decision: The firm vide e-mail dated 28.09.2022 has enclosed a copy of Surrender Letter dated 25.07.2022. In view of above e-mail of firm, the Committee decided to withdraw the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	101 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SYNOKEM PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022

HQ File Number	HQRNORM APPLY 00147457AM22
RA File Number	05AA04059070 AM22
Licence No and Date	0511003826/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of DML for each export item showing Approved Composition. ii. COA of import item from foreign supplier showing Actual Potency. iii Detailed calculations in line with details given in Appendix 4E.	

Case No.	102 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00148387AM22
RA File Number	52AA04010429 AM22
Licence No and Date	5211001058/27/07/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	103 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	VEKO CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00148419AM22
RA File Number	31AA04021097 AM22
Licence No and Date	3111000476/27/07/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	104 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00148514AM22

RA File Number	03AA04052584 AM22			
Licence No and Date	0311005674/27/07/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	105 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00148635AM22
RA File Number	07AA04017973 AM22
Licence No and Date	0711001565/27/07/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	106 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ZEE LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00149067AM22
RA File Number	05AA04057371 AM22
Licence No and Date	0511003868/28/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

DML with Approved Composition.

Case No.	107 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00150128AM22
RA File Number	03AA04054005 AM22
Licence No and Date	0311005722/29/07/2021
Norms Committee Decision:	
The firm vide e-mail dated 28.09.2022 has requested to grant them 30 days time to furnish their reply. The Committee considered the request of firm and it was decided to grant them 30 days time to furnish their reply.	

Case No.	108 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00151178AM22
RA File Number	31AA04001432 AM22
Licence No and Date	3111000494/30/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 3111000148 dated 09.02.2021 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	
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RA concerned may take further necessary action as per above decision of NC.

Case No.	109 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00150724AM22
RA File Number	07AA04019266 AM22
Licence No and Date	0711001603/30/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	110 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00150875AM22
RA File Number	05AA04055660 AM22
Licence No and Date	0511003910/30/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of DML for export item showing Approved Composition. ii. COA of the export item. iii Process details with wastage claimed.	

Case No.	111 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	TOPNOTCH CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022

HQ File Number	HQRNORM APPLY 00151931AM22			
RA File Number	03AA04052617 AM22			
Licence No and Date	0311005794/02/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022 against advance authorization No. 0311008136 dt. 01.11.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
LUMEFANTRINE	1 kg	1	9H FLUORENE	0.90 kg
		2	Di N Butylamine	0.50 kg
		3	Sodium Borohydride	0.060 kg
		4	Para Chloro Benzaldehyde	0.3476 kg
		5	Di Methyl Formamide	0.555 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	112 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00152053AM22
RA File Number	34AA04005925 AM22
Licence No and Date	3411000923/02/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is incomplete. Hence, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	113 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	BEST VALUE CHEM PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022																
HQ File Number	HQRNORM APPLY 00152085AM22																
RA File Number	34AA04005924 AM22																
Licence No and Date	3411000924/02/08/2021																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 3411000167 dated 29.01.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Hexyl Salicylate((n-Hexyl-ortho-Hydroxy Benzoate))</td> <td rowspan="2">1 kg</td> <td>1</td> <td>n-Hexanol (Lorol C 6/ Nacol 6-99)</td> <td>0.438 kg</td> </tr> <tr> <td>2</td> <td>Salicylic Acid</td> <td>0.654 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Hexyl Salicylate((n-Hexyl-ortho-Hydroxy Benzoate))	1 kg	1	n-Hexanol (Lorol C 6/ Nacol 6-99)	0.438 kg	2	Salicylic Acid	0.654 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
Hexyl Salicylate((n-Hexyl-ortho-Hydroxy Benzoate))	1 kg	1	n-Hexanol (Lorol C 6/ Nacol 6-99)	0.438 kg													
		2	Salicylic Acid	0.654 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	114 / NC/3/MEET/Sep/202223/8			
Case Status	Case Rejected			
Party Name	ALKALI METALS LTD.			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00152742AM22			
RA File Number	09AA04009415 AM22			
Licence No and Date	0911001301/03/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	115 / NC/3/MEET/Sep/202223/8			
Case Status	Case Deferred			
Party Name	FINE ORGANIC INDUSTRIES LIMITED			
Meeting Number	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			

and Date	
HQ File Number	HQRNORM APPLY 00153334AM22
RA File Number	03AA04058605 AM22
Licence No and Date	0311005851/03/08/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	116 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	SHITAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00154910AM22
RA File Number	34AA04006318 AM22
Licence No and Date	3411000943/05/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	117 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00154532AM22
RA File Number	342404000041 AM21
Licence No and Date	3411000939/05/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Production of export item vis-à-vis Consumption of all the raw materials (both imported and indigenous)) for last three years duly certified by GST / CA. ii. As per the chemical reactions both Phenol and Acetone are formed from propylene, therefore, complete calculation for requirement of Propylene for the manufacturing of Phenol, subtracting value of Acetone for import value of Propylene.	

Case No.	118 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00154546AM22
RA File Number	03AA04058773 AM22
Licence No and Date	0311005930/05/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	119 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00157208AM22
RA File Number	03AA04061662 AM22
Licence No and Date	0311006047/09/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	120 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00158859AM22
RA File Number	03AA04062552 AM22
Licence No and Date	0311006072/10/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	121 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	MEGHMANI NOVOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022

HQ File Number	HQRNORM APPLY 00160149AM22
RA File Number	08AA04019584 AM22
Licence No and Date	0811002298/11/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Authentic Technical published Literature or any published Patent for the yield of 52.87% in this type of reaction.	

Case No.	122 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00161263AM22
RA File Number	52AA04010591 AM22
Licence No and Date	5211001166/12/08/2021
Norms Committee Decision: The firm has furnished its reply on DGFT Portal. Deferred for comments of TE.	

Case No.	123 / NC/3/MEET/Sep/202223/8				
Case Status	Case Approved				
Party Name	MEHK CHEMICALS PVT LTD				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022				
HQ File Number	HQRNORM APPLY 00163371AM22				
RA File Number	03AA04061020 AM22				
Licence No and Date	0311006197/16/08/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 7/AM21 dated 24.12.2020 against advance authorization No. 0310827243 dated 22.02.2019, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product		Qty.	Sl. No.	Import items	Qty.

FRUCTONE	1 kg	1	Ethyl Acetoacetate	0.830 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	124 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	SUNDYOTA NUMANDIS PROBIOCEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00163360AM22
RA File Number	08AA04021121 AM22
Licence No and Date	0811002324/16/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	125 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00168069AM22
RA File Number	03AA04065122 AM22
Licence No and Date	0311006313/21/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

		2	Piperazine Anhydrous	0.390 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	126 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00168174AM22
RA File Number	03AA04065311 AM22
Licence No and Date	0311006321/22/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	127 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00169932AM22
RA File Number	03AA04069290 AM22
Licence No and Date	0311006414/24/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	128 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	OSMED FORMULATIONS PVT. LTD.,
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00172452AM22
RA File Number	56AA04003575 AM22
Licence No and Date	5611000465/27/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the description of export product was not defined properly. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC	

Case No.	129 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00173288AM22
RA File Number	03AA04074480 AM22
Licence No and Date	0311006526/29/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative	

data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	130 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00176504AM22
RA File Number	31AA04025900 AM22
Licence No and Date	3111000564/03/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. **Percentage purity of Export Product.**
- ii. **Percentage yield of reaction.**
- iii **Stoichiometric balance to arrive at the quantity of raw material asked for.**

Case No.	131 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00176436AM22
RA File Number	09AA04010830 AM22
Licence No and Date	0911001493/03/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
sodium (S)-4-oxo-4,6,7,8-tetrahydropyrrolo [1,2-a]pyrimidine-6-carboxylate((Pyrimidinone acid, sodium salt))	1 kg	1	Methyl L-pyroglutamate	2.70 kg
		2	Triethyl amine	2.27 kg
		3	2,5-Norbornadiene	1.73 kg
		4	Chloro sulfonyl isocyanate	2.778 kg
		5	Isopropyl alcohol	4.02 kg
		6	Methyl tert butyl ether	5.91 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	132 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00177182AM22
RA File Number	05AA04076110 AM22
Licence No and Date	0511004515/06/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. Step wise manufacturing process.
- ii. Complete chemical reactions with molecular and structural formula and molecular weights alongwith

stage wise percentage yields on molar basis.

iii. Complete technical details as per Annexure to Appendix 4E for chemical products.

iv. Stoichiometric balance between import and export on molar basis.

v. Details of indigenous input with quantity.

Case No.	133 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SRINI PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00177439AM22
RA File Number	09AA04011018 AM22
Licence No and Date	0911001497/06/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	134 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ZYDUS LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00177562AM22
RA File Number	08AA04023793 AM22
Licence No and Date	0811002515/06/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	135 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00177945AM22
RA File Number	05AA04070230 AM22
Licence No and Date	0511004557/06/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	

- i. Step wise manufacturing process.
- ii. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis.
- iii. Complete technical details as per Annexure to Appendix 4E for chemical products.
- iv. Stoichiometric balance between import and export on molar basis.
- v. Details of indigenous input with quantity.

Case No.	136 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00178330AM22
RA File Number	03AA04067379 AM22
Licence No and Date	0311006748/07/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	137 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00178872AM22
RA File Number	34AA04007161 AM22
Licence No and Date	3411001079/07/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	138 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00178977AM22
RA File Number	08AA04026034 AM22
Licence No and Date	0811002528/07/09/2021
Norms Committee Decision:	

Dr. Ajeet Singh, Vice President (R&D), Shri Sree Ram Kala, Vice President (Indirect Taxation) and Shri Keyur Kayastha, Sr. General Manager, Unit Logistic; attended the Personal Hearing and explained their case. The Representatives of firm in the Meeting stated that they will submit the hard copy of their reply. Reply is still awaited from the firm.

Hence, it was decided to issue a **Reminder** to firm to submit its reply.

Case No.	139 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00179282AM22
RA File Number	03AA04080758 AM22
Licence No and Date	0311006784/08/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Dec/202122/12 dated 17.12.2021** against advance authorization No. **0311005125 dated 05.07.2021**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2,5-DIMETHYL PHENYL ACETYL CHLORIDE	1 kg	1	PARA XYLENE	1.485 kg
		2	PARAFORMALDEHYDE	1.032 kg
		3	SODIUM CYANIDE	0.570 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	140 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00179705AM22

RA File Number	05AA04071036 AM22
Licence No and Date	0511004601/08/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis. iii. Complete technical details as per Annexure to Appendix 4E for chemical products. iv. Stoichiometric balance between import and export on molar basis. v. Details of indigenous input with quantity.	

Case No.	141 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00180144AM22
RA File Number	05AA04077131 AM22
Licence No and Date	0511004616/08/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	142 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00180145AM22
RA File Number	05AA04077016 AM22
Licence No and Date	0511004617/08/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	143 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022

HQ File Number	HQRNORM APPLY 00180146AM22
RA File Number	05AA04073979 AM22
Licence No and Date	0511004618/08/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	144 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	HONOUR LAB LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00180405AM22			
RA File Number	09AA04012030 AM22			
Licence No and Date	0911001527/09/09/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
EMPAGLIFLOZIN	1 kg	1	(2R3R4R5S6S)2(acetoxymethyl)6(4chloro3(4(((S) tetrahydrofuran3yl)oxy)benzyl)phenyl)tetrahydro2Hpyran3,4,5triyetriacetate	0.700 kg
RA concerned may take further necessary action as per above decision of NC				

Case No.	145 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00181607AM22
RA File Number	05AA04061713 AM22
Licence No and Date	0511004657/10/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the	

firm:

- i. Step wise manufacturing process.
- ii. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis.
- iii. Complete technical details as per Annexure to Appendix 4E for chemical products.
- iv. Stoichiometric balance between import and export on molar basis.
- v. Details of indigenous input with quantity.

Case No.	146 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00181671AM22
RA File Number	34AA04006805 AM22
Licence No and Date	3411001099/10/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	147 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00181385AM22
RA File Number	08AA04024263 AM22
Licence No and Date	0811002550/10/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	148 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	BIOMATRIX HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00181484AM22
RA File Number	08AA04023562 AM22
Licence No and Date	0811002557/10/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Erythromycin Stearate Oral Suspension 250mg/5ml(Each 5ml of reconstituted suspension contains Erythromycin Stearate BP Eq. to Erythromycin 250mg Total 628458 bottles) 100 ml bottle	628458 Number Bottles	1	Erythromycin Stearate BP	4578.094 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	149 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00183041AM22
RA File Number	03AA04090257 AM22
Licence No and Date	0311006909/13/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	150 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00183913AM22
RA File Number	05AA04078246 AM22
Licence No and Date	0511004729/14/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	151 / NC/3/MEET/Sep/202223/8										
Case Status	Case Approved										
Party Name	RAJASTHAN ANTIBIOTICS LTD										
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022										
HQ File Number	HQRNORM APPLY 00184742AM22										
RA File Number	05AA04079139 AM22										
Licence No and Date	0511004763/15/09/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jun/202223/5 dated 08.07.2022 against advance authorization No. 0311004745 dt. 19.06.2021 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:											
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Meropenem for Injection</td><td>1 kg</td><td>1</td><td>Meropenem trihydrate Non Sterile</td><td>0.655 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	Meropenem for Injection	1 kg	1	Meropenem trihydrate Non Sterile	0.655 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
Meropenem for Injection	1 kg	1	Meropenem trihydrate Non Sterile	0.655 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	152 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DIAMINES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00184161AM22
RA File Number	34AA04007354 AM22
Licence No and Date	3411001111/15/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	153 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00184484AM22
RA File Number	05AA04076999 AM22
Licence No and Date	0511004742/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. Item of import and export are same. Justification for import item.**
- ii. As per process, blending is done, indicate items which are blend.**
- iii. Complete COA of import item from foreign supplier.**
- iv. Bifurcation of wastage at each stage.**
- v. Production / Consumption data indicating specification of import and export for last two years duly certified by GST.**

Case No.	154 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	CUCKOS PHARMACEUTICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00184568AM22
RA File Number	33AA04006480 AM22
Licence No and Date	3311000430/15/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	155 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00184658AM22
RA File Number	05AA04081685 AM22
Licence No and Date	0511004757/15/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee alongwith following information / documents from the firm:	
i. Item of import and export are same. Please furnish justification for import. ii. As per process, blending is done, please indicate items which are blended. iii. Complete COA of import item from foreign supplier. iv. Complete COA of export. v. Bifurcation of wastage at each stage.	

vi Production / Consumption data for last two years duly certified by GST.

Case No.	156 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SANOFI INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00185047AM22
RA File Number	03AA04082679 AM22
Licence No and Date	0311007007/16/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	157 / NC/3/MEET/Sep/202223/8										
Case Status	Case Approved										
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022										
HQ File Number	HQRNORM APPLY 00185161AM22										
RA File Number	13AA04016708 AM22										
Licence No and Date	1311000571/16/09/2021										
Norms Committee Decision:											
T											
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jun/202122/2 dated 02.07.2021 against advance authorization No. 1311000341 dated 19.05.2021 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:											
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>AZODICARBONAMIDE (BLOWING AGENT), PURITY MINIMUM 99.50 PERCENT, PARTICLE SIZE 4.5 TO 5.5 PERCENT MICRON</td><td>200000kg</td><td>1</td><td>AZODICARBONAMIDE CRUDE PURITY MINIMUM 97 PERCENT PARTICLE SIZE 13 TO 15 PERCENT MICRON</td><td>201000 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	AZODICARBONAMIDE (BLOWING AGENT), PURITY MINIMUM 99.50 PERCENT, PARTICLE SIZE 4.5 TO 5.5 PERCENT MICRON	200000kg	1	AZODICARBONAMIDE CRUDE PURITY MINIMUM 97 PERCENT PARTICLE SIZE 13 TO 15 PERCENT MICRON	201000 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
AZODICARBONAMIDE (BLOWING AGENT), PURITY MINIMUM 99.50 PERCENT, PARTICLE SIZE 4.5 TO 5.5 PERCENT MICRON	200000kg	1	AZODICARBONAMIDE CRUDE PURITY MINIMUM 97 PERCENT PARTICLE SIZE 13 TO 15 PERCENT MICRON	201000 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	158 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved

Party Name	BALAJI SPECIALITY CHEMICALS LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022																
HQ File Number	HQRNORM APPLY 00185282AM22																
RA File Number	31AA04026965 AM22																
Licence No and Date	3111000573/16/09/2021																
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 3111000148 dated 09.02.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="2">ETHYLENE DI AMINE</td> <td rowspan="2">1 kg</td> <td>1</td> <td>MONO ETHANOL AMINE</td> <td>1.0374 kg</td> </tr> <tr> <td>2</td> <td>AMMONIA ANHYDROUS</td> <td>Not allowed, as it is shown indigenous</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	ETHYLENE DI AMINE	1 kg	1	MONO ETHANOL AMINE	1.0374 kg	2	AMMONIA ANHYDROUS	Not allowed, as it is shown indigenous
Export product	Qty.	Sl. No.	Import items	Qty.													
ETHYLENE DI AMINE	1 kg	1	MONO ETHANOL AMINE	1.0374 kg													
		2	AMMONIA ANHYDROUS	Not allowed, as it is shown indigenous													

Case No.	159 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00185767AM22
RA File Number	03AA04011760 AM22
Licence No and Date	0311007030/16/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	160 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	VINEET LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00186138AM22

RA File Number	09AA04014031 AM22			
Licence No and Date	0911001559/17/09/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 3/82-ALC4/2020 dated 07.08.2020 against advance authorization No. 0910067389 dated 15.04.2019, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
VRN-1 (Chloro Voriconazole)	1 kg	1	4-Chloro-6-ethyl-5-fluoro Pyrimidine	0.764 kg
RA concerned may take further necessary action as per above decision of NC				

Case No.	161 / NC/3/MEET/Sep/202223/8				
Case Status	Case Approved				
Party Name	SANOFI INDIA LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022				
HQ File Number	HQRNORM APPLY 00186395AM22				
RA File Number	03AA04094137 AM22				
Licence No and Date	0311007049/17/09/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 0311002322 dated 10.03.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Festal Dragees (Tablets) Enterosoluble 10x10s((Total net Weight, Pancreatin 76800.00 Kgs Strength of Pancreatin 192mg/Tablet))	1 Number Tablet	1	Pancreatin	195.84 mg
2	Festal N Dragees (Tablets) 2x10s((Total	1 Number	2	Pancreatin	216.75 mg

	net Weight, Pancreatin 5312.5 Kgs Tablet Strength of Pancreatin 212.50mg/Tablet))				
RA concerned may take further necessary action as per above decision of NC.					

Case No.	162 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00187904AM22
RA File Number	08AA04029099 AM22
Licence No and Date	0811002644/20/09/2021
Norms Committee Decision:	
Dr. Ajeet Singh, Vice President (R&D), Shri Sree Ram Kala, Vice President (Indirect Taxation) and Shri Keyur Kayastha, Sr. General Manager, Unit Logistic; attended the Personal Hearing and explained their case. The Representatives of firm in the Meeting stated that they will submit the hard copy of their reply. Reply is still awaited from the firm.	
Hence, it was decided to issue a Reminder to firm to submit its reply.	

Case No.	163 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00187990AM22
RA File Number	07AA04024759 AM22
Licence No and Date	0711001935/20/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis. iii. Complete technical details as per Annexure to Appendix 4E for chemical products.	

iv. **Stoichiometric balance between import and export on molar basis.**

v **Details of indigenous input with quantity.**

Case No.	164 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00188549AM22
RA File Number	31AA04024656 AM22
Licence No and Date	3111000586/20/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **2/82-ALC4/2018 dated 16.05.2018** against advance authorization No. **3110066397 dated 15.11.2016**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2,6 XYLIDINE	300 MT	1	2 6 xyleneol	420 MT
		2	Catalyst	Not allow as specific description is not given

RA concerned may take further necessary action as per above decision of NC.

Case No.	165 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	GANGWAL CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00187865AM22
RA File Number	03AA04083531 AM22
Licence No and Date	0311007077/20/09/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	166 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ASOJ SOFT CAPS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00190578AM22
RA File Number	34AA04007816 AM22
Licence No and Date	3411001148/22/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	167 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00190805AM22
RA File Number	04AA04015436 AM22
Licence No and Date	0411001511/22/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	168 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00191007AM22
RA File Number	03AA040103017 AM22
Licence No and Date	0311007156/23/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	169 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00191008AM22
RA File Number	03AA040103051 AM22

Licence No and Date	0311007157/23/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case.	

Case No.	170 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00192148AM22
RA File Number	03AA04091496 AM22
Licence No and Date	0311007180/23/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	171 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00193597AM22
RA File Number	03AA04097753 AM22
Licence No and Date	0311007198/25/09/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	172 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00193925AM22
RA File Number	03AA04092661 AM22
Licence No and Date	0311007206/25/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 10/AM20 dated 29.11.2019 against advance authorization No. 0310822432 dated	

19.07.2018, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.
1	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg (Pack Size 75ml)(Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 250mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 62.50mg)	1000 Number Pack	1	Amoxycillin Trihydrate	4.200 kg
			2	CLAVULANATE POTASSIUM WITH SILICON DIOXIDE 1:1	2.3444 kg
			3	SILICONE DIOXIDE(SYLOID 244FP)	1.50 kg
			4	115CC HDPE BOTTLES 75 ML (250/62.5)	Relevant as per packing policy
			5	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1	
			6	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING	
2	Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg (Pack Size 100ml)(Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 250mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 62.50mg)	1000 Number Pack	7	Amoxycillin Trihydrate	5.649 kg
			8	CLAVULANATE POTASSIUM WITH SILICON DIOXIDE 1:1	3.126 kg
			9	SILICONE DIOXIDE(SYLOID 244FP)	2.00 kg
			10	185 CC HDPE BOTTLES 100 ML (250/62.5)	Relevant as per packing policy
			11	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1	
			12	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING	
3	Amoxicillin and Clavulanate	1000	13	Amoxycillin Trihydrate	8.274 kg

Potassium for Oral Suspension USP 250mg / 62.5mg (Pack Size 150ml)(Each 5ml contains: Amoxycillin Trihydrate USP equivalent to Amoxicillin 250mg, Clavulanate Potassium USP equivalent to Clavulanic Acid 62.50mg)	Number Pack	14	CLAVULANATE POTASSIUM WITH SILICON DIOXIDE 1:1	4.6888 kg
		15	SILICONE DIOXIDE(SYLOID 244FP)	3.00 kg
		16	225 CC HDPE BOTTLES 150 ML (250/62.5)	Relevant as per packing policy
		17	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1	
		18	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING	

RA concerned may take further necessary action as per above decision of NC.

Case No.	173 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00194032AM22
RA File Number	03AA04083866 AM22
Licence No and Date	0311007213/25/09/2021
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	174 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00194099AM22
RA File Number	03AA040106163 AM22
Licence No and Date	0311007214/25/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the import items are confusing. Hence, it	

was decided to call the firm for attending **Personal Hearing** before Norms Committee to explain its case.

Case No.	175 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00195372AM22
RA File Number	34AA04006808 AM22
Licence No and Date	3411001180/27/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	176 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	VENOR PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00195381AM22
RA File Number	05AA04080206 AM22
Licence No and Date	0511004978/27/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Dec/202122/12 dated 17.12.2021** against advance authorization No. **6110001566 dated 28.11.2018**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Tab. Morphine Sulphate 10 mg (NR/PR/CR) (Finished Formulation of Morphine Sulphate)	1 Number	1	Morphine Sulphate	10.2 mg
2	Tab. Morphine Sulphate 30 mg (NR/CR/PR) (Finished Formulation of Morphine Sulphate)	1 Number	1	Morphine Sulphate	30.6 mg
3	Tab. Morphine Sulphate 20 mg	1 Number	1	Morphine Sulphate	20.4 mg

	(NR/CR/PR) (Finished formulations of Morphine Sulphate)				
4	Tab. Morphine Sulphate 15 mg (NR/CR/PR) (Finished Formulation of Morphine Sulphate)	1 Number	1	Morphine Sulphate	15.3 mg
5	Inj. Morphine Sulphate 10 mg (Finished Formulation of Morphine Sulphate)	1 Number	1	Morphine Sulphate	11.00 mg
6	Inj. Morphine Sulphate 15 mg (Finished Formulation of Morphine Sulphate)	1 Number	1	Morphine Sulphate	16.5 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	177 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00195497AM22
RA File Number	03AA040105795 AM22
Licence No and Date	0311007265/27/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name.**
- ii. Details of Packaging Material may be furnished.**
- iii. Copy of Master Batch Formula for export item indicating net content of inputs in each export.**

Case No.	178 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00195617AM22
RA File Number	09AA04010498 AM22

Licence No and Date	0911001381/28/09/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	179 / NC/3/MEET/Sep/202223/8													
Case Status	Case Approved													
Party Name	SENTISS PHARMA PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022													
HQ File Number	HQRNORM APPLY 00196160AM22													
RA File Number	05AA04084244 AM22													
Licence No and Date	0511005004/28/09/2021													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 2/82-ALC4/2020 dated 10.07.2020 against advance authorization No. 0510411666 dated 28.08.2019 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>TOBRISS (TOBRAMYCIN 0.3 PERCENT) EYE DROPS 5 ML VIAL</td><td>1 Number Pack</td><td>1</td><td>Tobramycin Sulphate</td><td>19.057 mg</td></tr></table>					Export Product	Qty.	Sl. No.	Import items	Qty.	TOBRISS (TOBRAMYCIN 0.3 PERCENT) EYE DROPS 5 ML VIAL	1 Number Pack	1	Tobramycin Sulphate	19.057 mg
Export Product	Qty.	Sl. No.	Import items	Qty.										
TOBRISS (TOBRAMYCIN 0.3 PERCENT) EYE DROPS 5 ML VIAL	1 Number Pack	1	Tobramycin Sulphate	19.057 mg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	180 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00196404AM22
RA File Number	07AA04026654 AM22
Licence No and Date	0711002016/28/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	

Working Sheet to arrive at the quantity of raw material asked on the basis of percentage purity of import item.

Case No.	181 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00196547AM22
RA File Number	08AA04026264 AM22
Licence No and Date	0811002728/28/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jun/202223/5 dated 08.07.2022** against advance authorization No. **0810148893 dated 26.10.2020**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty	Sl. No.	Import Item Name.	Qty.
1	ENOXAPARIN SODIUM INJECTION (40MG (0.40ML) NET CONTENTS OF BULK DRUG : 1.80KGS)	1 Number	1	ENOXAPARIN SODIUM IP EP (Low molecular weight Heparin)THIS AUTHORISATION ISSUED AS PER POLICY CIRCULAR No.9	44.00 mg
2	ENOXAPARIN SODIUM INJECTION (60MG (0.6ML) NET CONTENTS OF BULK DRUG: 6.60KGS.)	1 Number	2	ENOXAPARIN SODIUM IP EP (Low molecular weight Heparin) THIS AUTHORISATION ISSUED AS PER POLICY CIRCULAR No.9	66.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	182 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00195577AM22
RA File Number	03AA040106642 AM22
Licence No and Date	0311007268/28/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm has never furnished any details regarding content of API. Hence, it was decided to call the firm for attending Personal Hearing before Norms Committee.	

Case No.	183 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	HONOUR LAB LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00197140AM22
RA File Number	09AA04015351 AM22
Licence No and Date	0911001652/29/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the import items are confusing. Hence, it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	184 / NC/3/MEET/Sep/202223/8										
Case Status	Case Approved										
Party Name	PANACEA BIOTEC LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022										
HQ File Number	HQRNORM APPLY 00197809AM22										
RA File Number	05AA04085619 AM22										
Licence No and Date	0511005085/29/09/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Aug/202223/6 dated 09.09.2022 against advance authorization No. 0510413419 dated 22.01.2020 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:											
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Easy Five TT Vaccine</td><td>1 Million</td><td>1</td><td>Purified Diptheria Toxoid Concentrate</td><td>13.33 Litre</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	Easy Five TT Vaccine	1 Million	1	Purified Diptheria Toxoid Concentrate	13.33 Litre
Export product	Qty.	Sl. No.	Import items	Qty.							
Easy Five TT Vaccine	1 Million	1	Purified Diptheria Toxoid Concentrate	13.33 Litre							

DTwP-Hep B-Hib-Pentavalent Vaccine (Each vial of 0.5 ml contains 1 dose)	Vials		Antigen Bulk @2050 Lf/ml	
		2	Purified Tetanus Toxoid Concentrate Antigen @1900 Lf/ml	5.23 Litre
		3	Inactivated Whole Cell Pertussis Bulk @192 OU/ml	86.46 Litre
		4	Rubber Stopper	1010000 Numbers
		5	AGS HB Purification MABS Column	5.4 Litre
		6	Tetanus Toxoid for conjugation	6.15 Litre

RA concerned may take further necessary action as per above decision of NC.

Case No.	185 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	VACHICHEM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00198272AM22
RA File Number	07AA04028991 AM22
Licence No and Date	0711002024/30/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
6-(2-PROPENY)-ERGOLINE-8-CARBOXYLIC ACID CAS NO 81409-74-7	1 kg	1	LYSERGOL (9,10 DIDEHYDRO METHYLERGOLINE -8B-METHANOL CAS NO 602-85-7)	2.98 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	186 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	MACLEODS PHARMACEUTICALS LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00198658AM22
RA File Number	03AA040106210 AM22
Licence No and Date	0311007383/30/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jun/202223/5 dated 08.07.2022** against advance authorization No. **0311004915 dated 25.06.2021**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Item Name.	Qty.
FAMCICLOVIR 250MG TABLETS(FAMCICLOVIR 250MG TABLETS (Net content: 419.925 kgs Famciclovir))	1 Number	1	9-(4-ACETOXY-3-ACETOXYMETHYLBUT-1YL)-2-AMINO-6-CHLOROPURINE	318.747 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	187 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00199265AM22
RA File Number	03AA040107419 AM22
Licence No and Date	0311007392/01/10/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	188 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred

Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00199626AM22
RA File Number	10AA04009843 AM22
Licence No and Date	1011000579/01/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	189 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	VINDHYA ORGANICS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00199999AM22			
RA File Number	09AA04015699 AM22			
Licence No and Date	0911001666/01/10/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
4-(3-4,-DICHLOROPHENYL)-1-TETRALONE	1 kg	1	Alpha Naphthol	0.667 kg
		2	Ortho Dichloro Benzene	0.814 kg
		3	Methanol	0.420 kg
		4	Acetone	0.667 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	190 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved

Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00201263AM22
RA File Number	03AA040105862 AM22
Licence No and Date	0311007434/03/10/2021

Norms Committee Decision:

Sl. No.	Export Product	Qty.	Import items	Qty.
1	FLUCORT N SKIN CREAM 0.025% (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 1.210 Kgs.)	322660 Packs	FLUOCINOLONE ACETONIDE BP	9.10 kg
2	FLUCORT SKIN CREAM 0.025% (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 1.210 Kgs.)	322660 Packs		
3	FLUCORT SKIN CREAM 0.025% (Pack Size 10 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.605 Kgs.)	242000 Packs		
4	FLUCORT SKIN CREAM 0.025% (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 1.210 Kgs.)	968000 Packs		
5	FLUOCINOLONE CREAM (TDR) ET 0.025% (Pack Size 10 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	96800 Packs		
6	CYNOZET CREAM 0.025% (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	193600 Packs		
7	CYNOZET CREAM 0.025% (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	64532 Packs		
8	SUPRICORT CREAM 0.025% (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.726 Kgs.)	580800 Packs		
9	SUPRICORT CREAM 0.025% (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.726 Kgs.)	193596 Packs		
10	SUPRICORT CREAM 0.025% (Pack Size 250 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	3873 Packs		
11	SUPRICORT N CREAM 0.025% (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	193600 Packs		

12	SUPRICORT N CREAM 0.025% (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242Kgs.)	64532 Packs		
13	Flucort C Cream 0.01% (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.095 Kgs)	63332 Packs		
14	FLUCORT C OINTMENT 0.025% (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.605 Kgs.)	161330 Packs		
15	GLENCORT GEL 0.025% (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.452 Kgs.)	361600 Packs		
16	GLENCORT GEL 0.025% (Pack Size 30 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.484 Kgs.)	64535 Packs		
17	FLUCORT MZ SKIN OINTMENT 0.01% (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.145 Kgs.)	96798 Packs		

Case No.	191 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	TOPNOTCH CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00201444AM22
RA File Number	03AA040107739 AM22
Licence No and Date	0311007441/04/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ARTEMETHER	1 kg	1	ARTEMISININ	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	192 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00201651AM22
RA File Number	07AA04031322 AM22
Licence No and Date	0711002073/04/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	193 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00201659AM22
RA File Number	07AA04034939 AM22
Licence No and Date	0711002076/04/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	194 / NC/3/MEET/Sep/202223/8				
Case Status	Case Approved				
Party Name	ZENTIVA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022				
HQ File Number	HQRNORM APPLY 00203325AM22				
RA File Number	03AA040108257 AM22				
Licence No and Date	0311007485/05/10/2021				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022 against advance authorization No. 0311008474 dated 11.11.2021 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.
1	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 5-12.5mg((Net Wt.	1 Number	1	Hydrochlorothiazide	12.75 mg

	Hydrochlorothiazide 87.50 KGS) (Net Wt. Ramipril 35.00 KGS))		2	Ramipril	5.10 mg
2	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 2.5-12.5mg((Net Wt. Hydrochlorothiazide 62.50 KGS) (Net Wt. Ramipril 12.50 KGS))	1 Number	3	Hydrochlorothiazide	12.75 mg
			4	Ramipril	2.55 mg
3	Ramilich / Ramilich Comp / Ramipril HCT ZT/ZTV 5-25mg((Net Wt. Hydrochlorothiazide 566.25 KGS) (Net Wt. Ramipril 113.25 KGS))	1 Number	5	Hydrochlorothiazide	25.50 mg
			6	Ramipril	5.10 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	195 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00203408AM22
RA File Number	03AA040106862 AM22
Licence No and Date	0311007492/05/10/2021
Norms Committee Decision:	
: The Committee considered the case as per agenda and it was decided to ratify adhoc norms as per SION A-412 .	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	196 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	KLJ PLASTICIZERS LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00203505AM22
RA File Number	05AA04088609 AM22
Licence No and Date	0511005220/05/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0510409477 dated 25.01.2019 and 0510411049 dated 25.06.2019 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
DI-BUTYL PHTHALATE (GRADE-M) (DBP-M)(DI-BUTYL PHTHALATE (GRADE-M) (DBP-M) (PACKED IN 2554 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (21,709.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 235.000 KGS.))	1 kg	1.	PHTHALIC ANHYDRIDE	0.56 kg
		2.	SABUTOL	0.595 kg
		3.	HDPE GRANULES (TOTAL WEIGHT = 22,794.450 KGS.)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	197 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	RECKITT BENCKISER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00203209AM22
RA File Number	05AA04088730 AM22
Licence No and Date	0511005203/05/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Oct/202122/10 dated 12.11.2021** against advance authorization No. **0511000178 dated 15.12.2020**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	DISPRIN REGULAR (ASPIRIN PH.EUR 300MG) ACETYLSALICYLIC ACID 300 mg Tablet (ASPIRIN)	1 Number Tablet	1	CITIRIC ACID ANHYDROUS F4020	30.00 mg
			2	SACCHARIN BASE 550x	4.50 mg
			3	CALCIUM CARBONATE EP	90.00 mg
2	DISPRIN REGULAR 6X12X24	1 Number	4	CITIRIC ACID ANHYDROUS F4020	30.00 mg

	(ASPIRIN PH.EUR 300MG) ACETYL SALICYLIC ACID 300 mg Tablet (ASPIRIN)	Tablet	5	SACCHARIN BASE 55Ox	4.50 mg
			6	CALCIUM CARBONATE EP	90.00 mg
3	DISPRIN,ZA,EXTRA (ASPIRIN PH.EUR 500MG) ACETYL SALICYLIC ACID 500 mg Tablet (ASPIRIN)	1 Number Tablet	7	CITIRIC ACID ANHYDROUS F4020	50.00 mg
			8	SACCHARIN BASE 55Ox	7.50 mg
			9	CALCIUM CARBONATE EP	150.00 mg
4	DSPRN,ZA,MELTS,(ASPIRIN PH.EUR 300MG) ACETYL SALICYLIC ACID 300 mg Tablet (ASPIRIN)	1 Number Tablet	10	SACCHARIN BASE 55Ox	1.00 mg
			11	GLYCINE EP	133.30 mg
5	DISPRIN CARDIOCARE (ASPIRIN BP 100MG) ACETYL SALICYLIC ACID 100 mg Tablet (ASPIRIN)	1 Number Tablet	12	SACCHARIN BASE 55Ox	0.334 mg
			13	GLYCINE EP	44.40 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	198 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00204926AM22
RA File Number	03AA040107079 AM22
Licence No and Date	0311007539/06/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-	1.240 kg

BP/EP/USP (Ciprofloxacin)			5Fluorobenzoyl) Acrylate	
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	199 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	KALPSUTRA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00205042AM22
RA File Number	03AA040108575 AM22
Licence No and Date	0311007542/07/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Quantity of Commercial Value of By-Products obtained. ii. COA of import indicating content of Alpha Pinene. iii. Percentage yield of reaction. iv Stoichiometric balance between import and export on molar basis.	

Case No.	200 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00206478AM22
RA File Number	04AA04028427 AM22
Licence No and Date	0411001606/08/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	201 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00206565AM22
RA File Number	09AA04010507 AM22
Licence No and Date	0911001380/08/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	202 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00208798AM22
RA File Number	05AA04089568 AM22
Licence No and Date	0511005321/11/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call firm for attending Personal Hearing before Norms Committee to explain its case.	

Case No.	203 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00210066AM22
RA File Number	34AA04008458 AM22
Licence No and Date	3411001256/12/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. As per the chemical reactions both Phenol and Cumene are formed. Therefore complete calculation for requirement of Cumene for the manufacturing of Phenol, subtracting value of Acetone for import value of Cumene. ii. Material balance.	

Case No.	204 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred

Party Name	NEON LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00210390AM22
RA File Number	03AA040106734 AM22
Licence No and Date	0311007655/12/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	205 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	KRITI NUTRIENTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00210670AM22
RA File Number	56AA04005794 AM22
Licence No and Date	5611000556/12/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Complete specification and COA of import item from foreign supplier. ii. Point out the difference in specification of import and export. iii Production / Consumption data for last two years duly certified by GST.	

Case No.	206 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AMARA LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00211472AM22
RA File Number	09AA04016055 AM22
Licence No and Date	0911001711/13/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	207 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	BENZO CHEM INDUSTRIES PVT LTD

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00211526AM22
RA File Number	03AA040110500 AM22
Licence No and Date	0311007683/13/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	208 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00211729AM22
RA File Number	05AA04088434 AM22
Licence No and Date	0511005403/13/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	209 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00211838AM22
RA File Number	05AA04081672 AM22
Licence No and Date	0511005408/13/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee for explaining its case.	

Case No.	210 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00212058AM22
RA File Number	03AA040109332 AM22
Licence No and Date	0311007711/14/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call the firm for attending **Personal Hearing** before Norms Committee for explaining its case.

Case No.	211 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00214698AM22
RA File Number	03AA040110385 AM22
Licence No and Date	0311007732/17/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12.02.2021** against advance authorization No. **0310836566 dated 08.06.2020** it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.
1	Mometasone Furoate Ointment 0.10 Percent (Pack 10gms) (Net Wt. of Mometasone Furoate Micronized 0.200 Kgs.)	20000 Packs
2	Mometasone Furoate Ointment 0.10 Percent (Pack 15gms) (Net Wt. of Mometasone Furoate Micronized 0.300 Kgs.)	20000 Packs
3	Mometasone Furoate Ointment 0.10 Percent /Momate Ointment 0.10 Percent (Pack 20gms) (Net Wt. of Mometasone Furoate Micro 0.400 Kgs.)	20000 Packs
4	Mometasone Furoate Ointment 0.10 Percent (Pack 30gms) (Net Wt. of Mometasone Furoate Micronized 3.000 Kgs.)	100000 Packs
5	Mometasone Furoate Ointment 0.10 Percent (pack 45gms) (Net Wt. of Mometasone Furoate Micronized 4.50 Kgs.)	100000 Packs
6	Mometasone Furoate Ointment 0.10 Percent (Pack 50gms) (Net Wt. of Mometasone Furoate Micronized 1.00 Kgs.)	20000 Packs
7	Mometasone Furoate Ointment 0.10 Percent (pack 60gms) (Net Wt. of Mometasone	30000 Packs

	Furoate Micronized 1.800 Kgs.)	
8	Mometasone Furoate Ointment 0.10 Percent (pack 100gms) (Net Wt. of Mometasone Furoate Micronized 2.000 Kgs.)	20000 Packs
9	Mometasone Furoate Tropical Solution USP 0.1 Percent (Lotion) (Pack 30ml) (Net Wt. of Mometasone Furoate Micronized 0.900 Kgs.)	30000 Packs
10	Mometasone Furoate Tropical Solution USP 0.1 Percent (Lotion) (Pack 60ml) (Net Wt. of Mometasone Furoate Micronized 1.800 Kgs.)	30000 Packs
11	Mometasone Furoate Cream 0.1 Percent (Pack 10gms) (Net Wt. of Mometasone Furoate Micronized 0.700 Kgs.)	70000 Packs
12	Mometasone Furoate Cream 0.1 Percent (Pack 15gms) (Net Wt. of Mometasone Furoate Micronized 1.050 Kgs.)	70000 Packs
13	Mometasone Furoate Cream 0.1 Percent (Pack 20gms) (Net Wt. of Mometasone Furoate Micronized 1.40 Kgs.)	70000 Packs
14	Mometasone Furoate Cream 0.1 Percent /Metactiv Cream 0.10 Percent (Pack 30gms) (Net Wt. of Mometasone Furoate Micronized 2.40 Kgs.)	80000 Packs
15	Mometasone Furoate Cream 0.1 Percent (Pack 45gms) (Net Wt. of Mometasone Furoate Micronized 3.600 Kgs.)	80000 Packs
16	Mometasone Furoate Cream 0.1 Percent (Pack 50gms) (Net Wt. of Mometasone Furoate Micronized 7.500 Kgs.)	150000 Packs
17	Mometasone Furoate Cream 0.1 Percent (Pack 60gms) (Net Wt. of Mometasone Furoate Micronized 17.400 Kgs.)	290000 Packs
18	Mometasone Furoate Cream 0.1 Percent (Pack 100gms) (Net Wt. of Mometasone Furoate Micronized 29.000 Kgs.)	290000 Packs
Sl. No.	Import Items	Qty

1	Mometasone Furoate Micronized	59.67 kg
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RA concerned may take further necessary action as per above decision of NC.

Case No.	212 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	MILAN LABORATORIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00215619AM22
RA File Number	03AA040110497 AM22
Licence No and Date	0311007757/18/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	PHENOXYMETHYL PENICILLIN TABLETS BP 250 MG.(Each Tablets contains:Phenoxymethyl Penicillin Potassium 277.161 mg equivalent to Phenoxymethyl Penicillin BP 250 mg) (Total Net Content = 6798.898 Kgs))	1 Number	1	Phenoxymethyl Penicillin Potassium BP	277.161 mg
2	PHENOXYMETHYL PENICILLIN TABLETS 500 MG((Each Tablet contains Phenoxymethyl Penicillin Potassium 554.322 mg equivalent to Phenoxymethyl Penicillin BP 500mg) (Total Net Content = 7799.311 Kgs))	1 Number	2	Phenoxymethyl Penicillin Potassium BP	554.322 mg
3	PHENOXYMETHYL PENICILLIN ORAL SOLUTION BP 125 MG/5ML (SYRUP)(Each 5ml contains: Phenoxymethyl penicillin Potassium 138.580 mg equivalent to Phenoxymethyl Penicillin BP 125mg) 100ML Bottle. (Total Net Content = 2633.020 Kgs))	1 Number	3	Phenoxymethyl Penicillin Potassium BP	2771.60 mg
4	PHENOXYMETHYL PENICILLIN ORAL	1 Number	4	Phenoxymethyl Penicillin	5543.22 mg

	SOLUTION BP 250 MG/5ML (SYRUP)(Each 5ml contains: Phenoxymethyl penicillin Potassium 277.161 mg equivalent to Phenoxymethyl Penicillin BP 250mg) 100ML Bottle. (Total Net Content = 2771.610 Kgs))			Potassium BP	
RA concerned may take further necessary action as per above decision of NC.					

Case No.	213 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00215795AM22
RA File Number	03AA040109357 AM22
Licence No and Date	0311007760/18/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	214 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00220585AM22
RA File Number	05AA04090983 AM22
Licence No and Date	0511005557/21/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	215 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	BHAGWATI INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00219420AM22
RA File Number	08AA04033013 AM22
Licence No and Date	0811002934/21/10/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	216 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00220068AM22
RA File Number	31AA04027993 AM22
Licence No and Date	3111000637/21/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **2/82-ALC4/2018 dated 16.05.2018** against advance authorization No. **3110066397 d** **ated 15.11.2016**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2,6 XYLIDINE	300 MT	1	2 6 xylenol	420 MT
		2	Catalyst	Not allow as specific description not given

RA concerned may take further necessary action as per above decision of NC.

Case No.	217 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00220580AM22
RA File Number	05AA04091063 AM22
Licence No and Date	0511005553/21/10/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	218 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM REVIW00001519AM23
RA File Number	31AA04028264 AM22
Licence No and Date	3111000632/21/10/2021
Norms Committee Decision: The Committee considered the request of firm for review of adhoc norms and it was decided to call for following information / documents from the firm: Wastage asked is high; to justify the consumption, please furnish Production / Consumption data duly certified by GST on the letter head of GST Department.	

Case No.	219 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00220582AM22
RA File Number	05AA04091028 AM22
Licence No and Date	0511005555/21/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	220 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00220583AM22
RA File Number	05AA04091027 AM22
Licence No and Date	0511005556/21/10/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	221 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred

Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00221158AM22
RA File Number	07AA04035636 AM22
Licence No and Date	0711002187/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	222 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00221196AM22
RA File Number	07AA04035640 AM22
Licence No and Date	0711002189/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	223 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00221594AM22
RA File Number	08AA04033661 AM22
Licence No and Date	0811002958/22/10/2021
Norms Committee Decision:	
Dr. Ajeet Singh, Vice President (R&D), Shri Sree Ram Kala, Vice President (Indirect Taxation) and Shri Keyur Kayastha, Sr. General Manager, Unit Logistic; attended the Personal Hearing and explained their case. The Representatives of firm in the Meeting stated that they will submit the hard copy of their reply. Reply is still awaited from the firm. Hence, it was decided to issue a Reminder to firm to submit its reply.	

Case No.	224 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	THEMIS NUTRITIONALS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00221695AM22
RA File Number	03AA040108212 AM22
Licence No and Date	0311007847/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	225 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	VINEET LABORATORIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00221961AM22			
RA File Number	09AA04016348 AM22			
Licence No and Date	0911001751/22/10/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBI Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	226 / NC/3/MEET/Sep/202223/8			
Case Status	Case Deferred			
Party Name	OLON ACTIVE PHARMACEUTICAL INGREDIENTS INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00222021AM22			
RA File Number	03AA040112432 AM22			
Licence No and Date	0311007856/22/10/2021			

Norms Committee Decision:

Deferred for comments of TE.

Case No.	227 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00225362AM22
RA File Number	05AA04093389 AM22
Licence No and Date	0511005627/25/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and based on GST data, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Azelaic Acid Cream 30Gm. 20% W/W (Each Gram of Azelaic Acid Cream Contains Azelaic Acid 0.2Gm (20%W/W)((Equivalent to 85.200Kgs. of Bulk Drug) (Pharmaceutical Formulation / Standard Grade))	14200	1	Azelaic Acid	86.904 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	228 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	METROPOLITAN EXIMCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00225235AM22
RA File Number	03AA040108347 AM22
Licence No and Date	0311007901/25/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. Step wise manufacturing process.
- ii. Complete chemical reactions with molecular and structural formula and molecular weights alongwith stage wise percentage yields on molar basis.
- iii. Complete technical details as per Annexure to Appendix 4E for chemical products.
- iv. Stoichiometric balance between import and export on molar basis.
- v. Details of indigenous input with quantity.

Case No.	229 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00226905AM22
RA File Number	05AA04094141 AM22
Licence No and Date	0511005704/26/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that in this case, no chemical reaction done, only Enzymatic Transformation happens. Hence, the Committee decided to refer the case to Department of Biotechnology (DBT) for obtaining its comments.	

Case No.	230 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00227461AM22
RA File Number	03AA04097792 AM22
Licence No and Date	0311007966/27/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	231 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SHREE JAYA LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00229681AM22
RA File Number	09AA04016739 AM22
Licence No and Date	0911001789/28/10/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
5-DIFLUOROMETHOXY-2MERCAPTO-1H-BENZIMIDAZOLE	1 kg	1	PARACETAMOL	1.435 kg
		2	FREON GAS (CHLORODIFLUOROMETHAN)	NOC by MOEF not given. Not recommended

RA concerned may take further necessary action as per above decision of NC.

Case No.	232 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	KREATIVE ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00229743AM22
RA File Number	09AA04016534 AM22
Licence No and Date	0911001791/28/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	233 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00229799AM22
RA File Number	05AA04094507 AM22
Licence No and Date	0511005751/28/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	234 / NC/3/MEET/Sep/202223/8													
Case Status	Case Approved													
Party Name	AARTI DRUGS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022													
HQ File Number	HQRNORM APPLY 00231062AM22													
RA File Number	03AA040112473 AM22													
Licence No and Date	0311008038/29/10/2021													
Norms Committee Decision: The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)</td><td rowspan="2">1 kg</td><td>1</td><td>Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate</td><td>1.240 kg</td></tr> <tr> <td>2</td><td>Piperazine Anhydrous</td><td>0.390 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export product	Qty.	Sl. No.	Import items	Qty.	Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg	2	Piperazine Anhydrous	0.390 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg										
		2	Piperazine Anhydrous	0.390 kg										

Case No.	235 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	BDR PHARMACEUTICALS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00235646AM22
RA File Number	03AA040116357 AM22
Licence No and Date	0311008044/29/10/2021
Norms Committee Decision: The firm vide e-mail dated 28.09.2022 has enclosed a copy of Surrender Letter dated 25.07.2022. In view of above e-mail of firm, the Committee decided to withdraw the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	236 / NC/3/MEET/Sep/202223/8
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Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00230750AM22
RA File Number	09AA04016788 AM22
Licence No and Date	0911001796/29/10/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	237 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	INDOCO REMEDIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00237170AM22			
RA File Number	03AA040116473 AM22			
Licence No and Date	0311008055/31/10/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and based on GST data, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ketotifen Fumarate ophthalmic solution (5ml Bottle)((Each ml. Contains: Ketotifen (0.025 percentage) Antihistamine) (Equivalent to Ketotifen Fumarate 0.035 percentage) = 1.750 mg per bottle of 5ml) (Net Weight in Export Products is : 700 GRAMS))	1 Number	1	Ketotifen Fumarate	1.785 mg
		2	Bottle	Relevant as per packing policy
		3	Cap	
		4	Dropper	
RA concerned may take further necessary action as per above decision of NC.				

Case No.	238 / NC/3/MEET/Sep/202223/8
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Case Status	Case Approved
Party Name	BDR PHARMACEUTICALS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00239319AM22
RA File Number	03AA040117252 AM22
Licence No and Date	0311008158/02/11/2021
Norms Committee Decision: The firm vide e-mail dated 28.09.2022 has enclosed a copy of Surrender Letter dated 25.07.2022. In view of above e-mail of firm, the Committee decided to withdraw the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	239 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00239466AM22
RA File Number	03AA040116810 AM22
Licence No and Date	0311008170/02/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the reply furnished by the firm was not complete. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	240 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	BHARAT PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00239596AM22
RA File Number	34AA04008748 AM22
Licence No and Date	3411001363/02/11/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	241 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00239722AM22
RA File Number	07AA04038456 AM22
Licence No and Date	0711002275/02/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	242 / NC/3/MEET/Sep/202223/8										
Case Status	Case Approved										
Party Name	BELCHEM INDUSTRIES (INDIA) PVT LTD										
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022										
HQ File Number	HQRNORM APPLY 00239808AM22										
RA File Number	03AA040117646 AM22										
Licence No and Date	0311008190/02/11/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 12/82-ALC4/2018 dated 12.12.2018 against advance authorization No. 0310820299 dated 06.04.2018 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:											
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>1,3 DIMETHYLOL-5,5-DIMETHYL HYDANTOIN ((DMDM HYDANTOIN 52 Percentage 55Percentage) ASSAY 55 Percentage MAX BELGUARD DMDMH)</td><td>1 kg</td><td>1</td><td>5,5 DIMETHYL HYDANTOIN ASSAY 99 Percentage MIN COLOUR PURE WHITE</td><td>0.382 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	1,3 DIMETHYLOL-5,5-DIMETHYL HYDANTOIN ((DMDM HYDANTOIN 52 Percentage 55Percentage) ASSAY 55 Percentage MAX BELGUARD DMDMH)	1 kg	1	5,5 DIMETHYL HYDANTOIN ASSAY 99 Percentage MIN COLOUR PURE WHITE	0.382 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
1,3 DIMETHYLOL-5,5-DIMETHYL HYDANTOIN ((DMDM HYDANTOIN 52 Percentage 55Percentage) ASSAY 55 Percentage MAX BELGUARD DMDMH)	1 kg	1	5,5 DIMETHYL HYDANTOIN ASSAY 99 Percentage MIN COLOUR PURE WHITE	0.382 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	243 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved

Party Name	SYNTHO CHIRALS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022													
HQ File Number	HQRNORM APPLY 00240653AM22													
RA File Number	09AA04017004 AM22													
Licence No and Date	0911001811/03/11/2021													
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Sodium(S)-4-oxo-4,6,7,8-tetrahydropyrrolo [1,2-a]pyrimidine-6- carboxylate</td> <td>1 kg</td> <td>1</td> <td>NORBORNADIENE TECH</td> <td>1.73 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	Sodium(S)-4-oxo-4,6,7,8-tetrahydropyrrolo [1,2-a]pyrimidine-6- carboxylate	1 kg	1	NORBORNADIENE TECH	1.73 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Sodium(S)-4-oxo-4,6,7,8-tetrahydropyrrolo [1,2-a]pyrimidine-6- carboxylate	1 kg	1	NORBORNADIENE TECH	1.73 kg										

Case No.	244 / NC/3/MEET/Sep/202223/8													
Case Status	Case Approved													
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022													
HQ File Number	HQRNORM APPLY 00240922AM22													
RA File Number	03AA040114188 AM22													
Licence No and Date	0311008242/03/11/2021													
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 8/82-ALC4/2018 dated 31.08.2018 against advance authorization No. 0310818751 dated 31.01.2018, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>2 ETHYLHEXYL DIPHENYL</td> <td>1 kg</td> <td>1</td> <td>PHENOL</td> <td>0.604 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	2 ETHYLHEXYL DIPHENYL	1 kg	1	PHENOL	0.604 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
2 ETHYLHEXYL DIPHENYL	1 kg	1	PHENOL	0.604 kg										

PHOSPHITE((2EHDP))		2	2 ETHYL HEXANOL	0.386 kg
		3	YELLOW PHOSPHORUS	0.0966 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	245 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	INDIA GLYCOLS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00244346AM22			
RA File Number	05AA04093440 AM22			
Licence No and Date	0511005996/08/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Mono Ethylene Glycol (MEG)	1 kg	1	Denatured Ethyl Alcohol	1.123 kg
		2	Silver Catalyst (Activity 17% to 18%)	0.000228 kg
		3	Alumina Catalyst	0.000362 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	246 / NC/3/MEET/Sep/202223/8			
Case Status	Case Approved			
Party Name	GLENMARK PHARMACEUTICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022			
HQ File Number	HQRNORM APPLY 00245478AM22			
RA File Number	03AA040118307 AM22			

Licence No and Date	0311008357/09/11/2021	
Norms Committee Decision:		
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jun/202223/5 dated 08.07.2022 against advance authorization No. 0311005056 dated 02.07.2021 , it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:		
Sl. No.	Export product	Qty.
1	Clobetasol Propionate Foam 0.05percent 50gm((Net. wt. of Net. wt. of Clobetasol Propionate USP (Micronized) is 5.00 Kgs)	1 Number
2	Clobetasol Propionate Foam 0.05percent 100gm((Net. wt. of Clobetasol Propionate USP (Micronized) is 10.00 Kgs.))	1 Number
3	Clobetasol Propionate Cream USP 0.05percent (Pack Size 15gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.15 Kgs))	1 Number
4	Clobetasol Propionate Cream USP 0.05percent (Pack size 30gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.300 Kgs))	1 Number
5	Clobetasol Propionate Cream USP 0.05percent (Pack size 45 gm)((Net Weight of Clobetasol Propionate USP (Micronized) 1.125 Kgs))	1 Number
6	Clobetasol Propionate Cream USP 0.05percent (Pack size 60gm)((Net Weight of Clobetasol Propionate USP (Micronized) 1.500 Kgs))	1 Number
7	Clobetasol Propionate Ointment USP 0.05percent (Pack size 15gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.375 Kgs))	1 Number
8	Clobetasol Propionate Ointment USP 0.05percent (Pack size 30gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.750 Kgs))	1 Number
9	Clobetasol Propionate Ointment USP 0.05percent (Pack size 45gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.900 Kgs))	1 Number
10	Clobetasol Propionate Ointment USP 0.05percent (Pack size 60gm)((Net Weight of Clobetasol Propionate USP (Micronized) 0.600 Kgs))	1 Number
11	Clobetasol Propionate Spray 0.05percent (Pack size 59ml)((Net Weight of Clobetasol Propionate	1 Number

	USP (Micronized) 1.180 Kgs))	
12	Clobetasol Propionate Spray 0.05percent (Pack size 125ml)((Net Weight of Clobetasol Propionate USP (Micronized) 2.500 Kgs))	1 Number
13	Clobetasol Prop. Top Sol USP, 0.05percent 25ml((Net Weight of Clobetasol Propionate USP (Micronized) 0.625 Kgs))	1 Number
14	Clobetasol Prop. Top Sol USP, 0.05percent 50ml((Net Weight of Clobetasol Propionate USP (Micronized) 1.000 Kgs))	1 Number
15	Clobetasol Pro Shampoo, 0.05 percent 118ml((Net Weight of Clobetasol Propionate USP (Micronized) 2.360 Kgs))	1 Number
16	Clobetasol Propionate Foam 0.05percent 100gm (Emulsion Formulation)((Net. wt. of Clobetasol Propionate USP (Micronized) is 0.500 Kgs.))	1 Number
17	Clobetasol Propionate Foam 0.05percent 50gm (Emulsion Formulation)((Net. wt. of Clobetasol Propionate USP (Micronized) is 0.250 Kgs.))	1 Number

Import Item

Import Item	Qty.
CLOBETASOL PROPIONATE USP (MICRONIZED)	0.051 gram/ 100 gram pack
(For other pack size from Sl. No. 1 to 10 and 16 and 17 of Export Products, the quantity of import item CLOBETASOL PROPIONATE USP (MICRONIZED) will be worked out on pro rata basis.	

Import Item	Qty.
CLOBETASOL PROPIONATE USP (MICRONIZED)	0.051 gram/ 100 ml
(For other pack size from Sl. No. 11 to 15 of Export Products, the quantity of import item CLOBETASOL PROPIONATE USP (MICRONIZED) will be worked out on pro rata basis.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	247 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	NITIKA PHARMACEUTICAL SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00245623AM22
RA File Number	50AA04003867 AM22
Licence No and Date	5011000294/09/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	248 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AARTI INDUSTRIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00246187AM22
RA File Number	03AA04078980 AM22
Licence No and Date	0311008372/09/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	249 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00246327AM22
RA File Number	03AA040117674 AM22
Licence No and Date	0311008377/09/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jun/202223/5 dated 08.07.2022 against advance authorization No. 0311005020 dated 30.06.2021, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
QUININE SULFATE CAPS USP 324 MG(QUININE SULFATE CAPS USP 324 MG (NET WT. 50.91 KGS, WEIGHT OF DRUGS : 57.02 KGS))	1 Number	1	QUININE SULFATE USP	330.48 mg / Capsule

RA concerned may take further necessary action as per above decision of NC.

Case No.	250 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00246330AM22
RA File Number	03AA040117679 AM22
Licence No and Date	0311008378/09/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	251 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00246356AM22
RA File Number	03AA040110381 AM22
Licence No and Date	0311008381/09/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MAROPITANT CITRATE	1 Number	1	MAROPITANT CITRATE (Monohydrate)	210 mg

INJECTION 10 MG/ML, 20 ml Vial				
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RA concerned may take further necessary action as per above decision of NC.

Case No.	252 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00246932AM22
RA File Number	03AA040119771 AM22
Licence No and Date	0311008387/10/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee.	

Case No.	253 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AMINES AND PLASTICIZERS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00248395AM22
RA File Number	03AA040113998 AM22
Licence No and Date	0311008443/11/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

RA concerned may take further necessary action as per above decision of NC.

Case No.	254 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00248392AM22
RA File Number	03AA040117919 AM22
Licence No and Date	0311008437/11/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/3 dated 27.05.2022** against advance authorization No. **0310814635 dated 14.07.2017**, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No	Import items	Qty.
1	Benzydamine Hydrochloride And Cetylpyridinium Chloride Anti-Inflammatory And Antiseptic Lozenges Sugar Free and(all other flavours. Each lozenge contains (i) Benzydamine Hydrochloride-3mg (ii) Cetylpyridinium Chloride- 1.33mg (iii) Isomalt ST-M - 2586mg. Net content (i) 33.333 Kgs (ii) 14.778 Kgs (iii) 28733.356 Kgs.)	1000 Number	1.	Benzydamine Hydrochloride	3.06 gram
			2	Cetylpyridinium Chloride	1.356 gram
			3	Isomalt ST-M	2586 gram
2	Benzydamine Hydrochloride, 2,4-Dichlorobenzyl Alcohol And Lidocaine Hydrochloride Anaesthetic, Anti-Inflammatory,(Anti-Bacterial Lozenges Sugar Free. Each lozenge contains (i) Benzydamine Hydrochloride - 3mg (ii) Isomalt ST-M- 2586mg. Net content (i) 21.333 Kgs. (ii) 18389.439 Kgs.)	1000 Number	4	Benzydamine Hydrochloride	3.06 gram
			5	Isomalt ST-M	2586 gram
3	Benzydamine Hydrochloride Anti-Inflammatory Lozenges Sugar Free. Each	1000	6	Benzydamine Hydrochloride	3.06 gram

	lozenge contains (i) Benzydamine Hydrochloride-(3mg (ii) Isomalt ST-M - 2586mg. Net content (i) 12 Kgs. (ii) 10344 Kgs.)	Number	7	Isomalt ST-M	2586 gram
4	Cetylpyridinium Chloride And Bromhexine Hydrochloride Antiseptic Lozenges Sugar Free and all other flavours.(Each lozenge contains (i) Cetylpyridinium Chloride - 1.33mg (ii) Isomalt ST-M - 2586 mg. Net content (i) 13.333 Kg (ii) 25924.878 Kg)	1000 Number	8	Cetylpyridinium Chloride	1.356 gram
			9	Isomalt ST-M	2586 gram
5	Cetylpyridinium Chloride And Benzydamine Hydrochloride Antiseptic Lozenges Sugar Free. Each lozenge contains (i) Cetylpyridinium Chloride- 1mg (ii) Isomalt ST-M - 2586mg. Net content (i) 5.22 Kg (ii) 13498.92 Kg)	1000 Number	10	Cetylpyridinium Chloride	1.02 gram
			11	Isomalt ST-M	2586 gram

RA concerned may take further necessary action as per above decision of NC.

Case No.	255 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	FREESIA CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00249915AM22
RA File Number	03AA040117893 AM22
Licence No and Date	0311008508/12/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	256 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	ENCEE AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00250347AM22
RA File Number	32AA04026501 AM22
Licence No and Date	3211001926/12/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Feb/202122/14 dated 21.02.2022** against advance authorization No. **3210079501 dated 05.05.2020** and also based on GST Production / Consumption data, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Enamber / Kephalis / Tetrambrone	1 kg	1	Triethyl Orthoformate	2.400 kg
		2	Mesityl Oxide	2.700 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	257 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	KUSUMA PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00250919AM22
RA File Number	03AA040116489 AM22
Licence No and Date	0311008529/13/11/2021

Norms Committee Decision:

The Committee considered the request of firm for review of adhoc norms and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Apr/202223/1 dated 29.04.2022** against advance authorization No. **0310822078 dated 02.07.2018**, it was decided to ratify adoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SACCHARIN POWDER (PURE/AR) (DENTAL GRADE) (Not less than 98% purity)	1 kg	1	SODIUM SACCHARIN	1.38 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	258 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00252656AM22
RA File Number	03AA040113394 AM22
Licence No and Date	0311008534/15/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	259 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00253243AM22
RA File Number	34AA04009242 AM22
Licence No and Date	3411001396/15/11/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	260 / NC/3/MEET/Sep/202223/8
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Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00253270AM22
RA File Number	05AA04099135 AM22
Licence No and Date	0511006147/15/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	261 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	HELLA INFRA MARKET PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00255254AM22
RA File Number	03AA040120188 AM22
Licence No and Date	0311008616/17/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	262 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00255297AM22
RA File Number	34AA04009240 AM22
Licence No and Date	3411001409/17/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	263 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00255683AM22
RA File Number	09AA04016606 AM22
Licence No and	0911001869/17/11/2021

Date	
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	264 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00255868AM22
RA File Number	03AA040112749 AM22
Licence No and Date	0311008637/17/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	265 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	HELLA INFRA MARKET PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00255252AM22
RA File Number	03AA040117899 AM22
Licence No and Date	0311008615/17/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	266 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00256672AM22
RA File Number	07AA04039164 AM22
Licence No and Date	0711002363/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Prochlorperazine Edisylate Injection USP 10mg/2mL(2mL Vial - Prochlorperazine Edisylate Injection USP 10mg/2mL and capped with Rubber stopper 110010718)	1 Number	1	Rubber Stopper 110010718	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	267 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	SARACA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00256800AM22
RA File Number	09AA04017459 AM22
Licence No and Date	0911001876/18/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	268 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00257390AM22
RA File Number	52AA04018127 AM22
Licence No and Date	5211001587/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Department of Biotechnology (DBT).	

Case No.	269 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	ALTA LABORATORIES LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022

and Date																	
HQ File Number	HQRNORM APPLY 00258363AM22																
RA File Number	03AA040121922 AM22																
Licence No and Date	0311008684/19/11/2021																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 16/82-ALC4/2014 dated 23.01.2015 against advance authorization No. 0310763559 dated 27.12.2013, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty</th> <th>Sl. No.</th> <th>Import Item Name.</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Methyl Salicylate</td> <td rowspan="2">1 kg</td> <td>1</td> <td>Salicylic Acid</td> <td>0.955 kg</td> </tr> <tr> <td>2</td> <td>Methanol</td> <td>0.244 kg</td> </tr> </tbody> </table>					Export Product	Qty	Sl. No.	Import Item Name.	Qty.	Methyl Salicylate	1 kg	1	Salicylic Acid	0.955 kg	2	Methanol	0.244 kg
Export Product	Qty	Sl. No.	Import Item Name.	Qty.													
Methyl Salicylate	1 kg	1	Salicylic Acid	0.955 kg													
		2	Methanol	0.244 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	270 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	INCHEM LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00261092AM22
RA File Number	09AA04016734 AM22
Licence No and Date	0911001888/22/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	271 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00262146AM22
RA File Number	03AA040119401 AM22
Licence No and	0311008754/23/11/2021

Date				
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No. 0310829197 dated 22.05.2019 and SION A-1143, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
TRIS TRIDECYL PHOSPHITE	1 kg	1	PHENOL	0.05 kg
		2	TRIDECYL ALCOHOL	0.975 kg
		3	YELLOW PHOSPHORUS	0.0522 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	272 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00262432AM22
RA File Number	05AA04098038 AM22
Licence No and Date	0511006369/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	273 / NC/3/MEET/Sep/202223/8
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00262564AM22
RA File Number	03AA04013560 AM22
Licence No and Date	0311008775/23/11/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	274 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	SYMED LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00262695AM22
RA File Number	09AA04017472 AM22
Licence No and Date	0911001919/23/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PREGABALIN	1 kg	1	(S)-Ethyl 3-Cyano-5- methylhexanoate	1.438 kg
		2	Methanol	1.00 kg
		3	Isopropyl Alcohol	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	275 / NC/3/MEET/Sep/202223/8
Case Status	Case Approved
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00263425AM22
RA File Number	03AA040109731 AM22
Licence No and Date	0311008810/24/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and on the basis GST data furnished by the firm and comparative

data from other firms, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ciprofloxacin Hydrochloride BP/EP/USP (Ciprofloxacin)	1 kg	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5Fluorobenzoyl) Acrylate	1.240 kg
		2	Piperazine Anhydrous	0.390 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	276 / NC/3/MEET/Sep/202223/8
Case Status	Case Rejected
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202223/ 8 and 23/09/2022
HQ File Number	HQRNORM APPLY 00272165AM22
RA File Number	03AA040124486 AM22
Licence No and Date	0311009090/02/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.